RESUME OF WORK DOME BY LOK SABHA

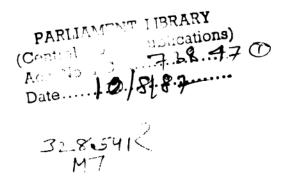
(EIGHTH LOK SABHA—EIGHTH SESSION) PART—I

(23rd February to 12th May, 1987)



LOK SABHĄ SĘCRETĄRIĄT NEW DELHI

June, 1987 Asadha, 1909 (Saka)



6 1987 BY LOK SABHA SECRETARIAT

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PREFACE

This Publication contains a brief resume of work done by Eighth Lok Sabha during the first Part of its Eighth Session *i.e.* from 23rd February to 12th May, 1987.

New Delhi;
June, 1987

Asadha, 1909 (Saka)

SUBHASH C. KASHYAP, Secretary-General.

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RESUME OF WORK DONE BY THE EIGHTH LOK SABHA DURING THE FIRST PART OF THE EIGHTH SESSION, FEBRUARY-MAY, 1987

1. DURATION OF SESSION

Date of commencement ... 23 February, 1987

Date of adjournment sine die ... 12th May, 1987

Date of prorogation ... *

Number of days of sittings ... 50

Number of hours of sittings ... 317 hours and 0.2 minutes.

^{*}The Eighth session of Lok Sabha was not prorogued after it was adjourned sine die on 12 May, 1987. Under rule 15 of the Rules of Procedure and Conduct of Business in Lok Sabha the Speaker reconvened its sittings from Monday, the 27th July, 1987 for the second part of the session.

Ź	Take of the Bill	Date of Introduction	Date of laying on the Table (in the case of Bills passed by (Rajya Sabba)	Date of discussion discussion		taken	amend- ments tabled	amend- ments carried	Remarks
1	2	3	-	s		9	7	80	6
1					Ħ.	Ŋ.			
F 0	1. The Cotton, Copra and Vegetable Oils Cess (Abolition) Bill, 1986	8-12-86 (Earlier session)	1	24-2-87 6-3-87 (Consideration and passing)	8	4	4	7	Passed, as amended
-	2. The Railways Bill, 1986	25-4-86 (Earlier session)	1	27-2-87 (Motion for extention of time for presentation of the Report of the Joint Committee)	0	10	1	1	A motion for extention of time for presentation of Report of the Joint Committee up to the last day of the Monsoon Session, 1987, adopted.

3. The Cine Workers Welfare Fund 27-2-87	Passed	Pending.	Passed, as amended.	Passed, as amended.	Passed	Passed	Passed	Passed
The Cine Workers Welfare Fund 27-2-87 20-3-87 1 42 - 45-87 (Amendment) Bill, 1987 27-2-87 - 29-4-87 11 56 20-4-87 20-4-87 21 56 20-4-87 21 56 20-4-87 20-4-87 21 56 20-4-87 20	l	1		7	1	I	1	ı
The Cine Workers Welfare Fund 27-2-87 — 20-3-87 1 (Consideration and passing) The Constitution (Fifty-sixth 27-2-87 — 29-4-87 111 Amendment) Bill, 1987 28-2-87 — 29-4-87 111 The Finance Bill, 1987 28-2-87 — 29-4-87 111 The Merchant Shipping (Second (Barlier Consideration and passing) The Labour Welfare Fund Laws — 10-3-87 (Consideration and passing) The Appropriation (Vote on 13-3-87 — 13-3-87 0 (Consideration and passing) The Appropriation (Vote on 13-3-87 — 13-3-87 0 (Consideration and passing) The Appropriation (No. 2) Bill, 1987 — 13-3-87 0 (Consideration and passing) The Appropriation (No. 2) Bill, 13-3-87 — (Consideration and passing) The Appropriation (No. 2) Bill, 13-3-87 — (Consideration and passing) The Appropriation (No. 2) Bill, 13-3-87 — (Consideration and passing)	1	l	£.	•	1	1	i	I
The Cine Workers Welfare Fund 27-2-87 — 20-3-87 (Amendment) Bill, 1987 The Constitution (Fifty-sixth 27-2-87 — 29-4-87 In Elinance Bill, 1987 The Finance Bill, 1987 The Merchant Shipping (Second R-12-86 — 29-4-87 In Elabour Welfare Fund Laws (Consideration and passing) The Labour Welfare Fund Laws — 10-3-87 (Consideration and passing) The Appropriation (Vote on 13-3-87 — 13-3-87 (Consideration and passing) The Appropriation (Vote on 13-3-87 — 13-3-87 (Consideration and passing) The Appropriation (No. 2) Bill, 1987 — 13-3-87 (Consideration and passing) The Appropriation (No. 2) Bill, 1987 — 13-3-87 (Consideration and passing) The Appropriation (No. 2) Bill, 1987 — 13-3-87 (Consideration and passing) The Appropriation (No. 2) Bill, 1987 — 13-3-87 (Consideration and passing)	42	I	1 56	1 06	0 17			1
The Cine Workers Welfare Fund (Amendment) Bill, 1987 The Constitution (Fifty-sixth Amendment) Bill, 1987 The Hinance Bill, 1987 The Herchant Shipping (Second Amendment) Bill, 1986 Amendment) Bill, 1986 The Labour Welfare Fund Laws (Amendment) Bill, 1987, as passed by Rajra Sabka The Appropriation (Vote on 13-3-87 Account) Bill, 1987 The Appropriation (No. 2) Bill, 13-3-87 The Appropriation (No. 2) Bill, 13-3-87	20-3-87 4-5-87 (Consideration and passing)	I	29-4-87 30-4-87 4-5-87 (Consideration and passing)	6-3-87 (Consideration and passing)	g	đ		
The Cine Workers Welfare Fund (Amendment) Bill, 1987 The Constitution (Fifty-sixth Amendment) Bill, 1987 The Merchant Shipping (Second Amendment) Bill, 1986 The Labour Welfare Fund Laws (Amendment) Bill, 1987 The Appropriation (Vote on Account) Bill, 1987 The Appropriation (Vote on Account) Bill, 1987	ı	1	1	1	10-3-87	1	I	ı
	27-2-87	27-2-87	28-2-87	8-12-86 (Earlier Session)	1	13-3-87	13-3-87	13-3-87
ë. ♣ % ♣ % 6, 0,1	The Cine Workers Westare Fund (Amendment) BIII, 1987	The Constitution (Fifty-sixth Amendment) Bill, 1987	The Finance Bill, 1987	The Merchant Shipping (Second Amendment) Bill, 1986	The Labour Weifare Fund Laws (Amendment) Bill, 1987, as passed by Raiya Sabka	The Appropriation Bill, 1987		
	e,	÷	'n	•	7.	∞	6	10.

1	2	က	4	8		9	7	••	٥
					Ħ	Σ			
i	The Mental Health Bill, 1986 as passed by Rajys Sabha	1	27-11-86 (Barlier Session)	13-3-87 18-3-87 19-3-87 (Consideration and passing)	7	36	vo	7	Passed, as amended.
12.	The Khadi and Village Industries Commission (Amendment) Bill, 1987, as passed by Rajya Sabha	I	18-3-87	8-5-87 11-5-87 (Consideration and passing)	4	60	=	1	Passed
13.	The Appropriation (Railways) Bill, 1987	18-3-87	I	18-3-87 (Consideration and passing)	0	10	ı	1	Passed
	The Appropriation (Railways) No. 2 Bill, 1987	18-3-87	ı	18-3-87 (Consideration and passing)	•	05	i	1	Passed
15.	The Appropriation (Railways) No. 3 Bill, 1987	18-3-87	i	18-3-87 (Consideration and passing)	0	00	I	i	Passed
	The Delhi Municipal Corpora- tion (Amendment) Bill, 1987, as passed by Rajya Sabha	I	19-3-87	23-3-87 (Consideration and passing)	•	42	1	ŧ	Passed
17.	The Factorics (Amendment) Bill, 1986	2-12-86 (Bartier Session)	i	19-3-87 20-3-87 (Consideration and passing)	m	32	91	7	Passol, as assembled.

Passed, as amended.	Passed	Pending	Passed	Passed	A motion for further extension of time for presentation of Report of the Joint Committee upto the last day of Monacon Session, 1987, adopted.
-	1	i	ı	1	1
23	1	1	I	1	1
3 26	1 56	1	2 47	80	0
7-5-87 (Consideration and passing)	5-5-87 6-5-87 (Consideration and passing)	1	4-5-87 5-5-87 (Consideration and passing)	28-4-87 (Consideration and passing	30-4-87 (Motion for further extension of time for presentation of the Report of Joint Committee)
1	24-3-87	1	i	i	I
23-3-87	ı	21-4-87	24-4-87	28-4-87	26-8-85 (Barlier Session)
The Prevention of Corruption Bill, 1987	The Jute Packaging Materials (Compulsory use in Packing Commodities) Bill, 1987, as passed by Rajya Sabha	The Food Corporations (Amend-ment) Bill, 1987	The Governors (Emoluments, Allowances and Privileges) Amendment Bill, 1987	The Appropriation (No. 3) Bill, 1987	23. The Lokpal Bill, 1985
18.	9.	20.	21.	22.	23.

The Goa, Daman and Diu 30-4-87 — 6-5-87 0 Mining Concessions (Abolition and Declaration as Mining Leases) Bill, 1987 The Payment of Gratuity (Amend-ment) Bill, 1987, as passed by Rajva Sabha The Corcount Development Board (Amendment) Bill, 1987 as passed by Rajva Sabha The Constitution (Fifty-seventh 8-5-87 — 11-5-87 (Consideration Bill, 1987 Amendment) Bill, 1987 The Goa Daman and Diu 8-5-87 — 11-5-87 (Consideration and passing) Reorganisation Bill, 1987 The State of Arunachal Pradesh 8-5-87 — 11-5-87 (Consideration by Rajya of amendment Sabha) The State of Arunachal Pradesh 8-5-87 — 11-5-87 (Amendment) Bill, 1987 The State of Arunachal Pradesh 8-5-87 — 11-5-87 (Consideration by Rajya of amendment Sabha)	_	2	8	•	\$	•		7	80	•
Mining Concessions (Abolition and Diu 30-4-87 — (Consideration and Declaration as Mining Leases) Bill, 1987 The Payment of Gratuity (Amend- ment) Bill, 1987, as passed by Rajva Sabha The Constitution (Fifty-seventh by Rajva Sabha The Goa Daman and Diu 8-5-87 — 11-5-87 Reorganisation Bill, 1987 The State of Arunachal Pradesh 8-5-87 — (Consideration by Rajva of amendment) Sabha with made by Rajva amendment Sabha) The State of Arunachal Pradesh 8-5-87 — 11-5-87 (Consideration by Rajva of amendment Sabha)						H	¥.			
The Payment of Gratuity (Amend- ment) Bill, 1987, as passed by Rajya Sabha The Coconut Development Board (Amendment) Bill, 1987 as passed by Rajya Sabha The Constitution (Fifty-seventh 8-5-87 — 11-5-87 Amendment) Bill, 1987 The Goa Daman and Diu 8-5-87 — 11-5-87 Reorganisation Bill, 1987 The State of Arunachal Pradesh 8-5-87 — 12-5-87 (Consideration by Rajya amendment Sabha) The State of Arunachal Pradesh 8-5-87 — 11-5-87 (Amendment) Bill, 1987 The State of Arunachal Pradesh 8-5-87 — 11-5-87 (Consideration by Rajya amendment) Sabha)	24 .	The Goa, Daman and Diu Mining Concessions (Abolition and Declaration as Mining Leases) Bill, 1987	30-4-87	I	6-5-87 (Consideration and passing)	•	21	e.	m	Placed, as
The Coconut Development Board (Amendment) Bill, 1987 as passed by Rajva Sabha The Constitution (Fifty-seventh Amendment) Bill, 1987 The Goa Daman and Diu 8-5-87 — 11-5-87 Reorganisation Bill, 1987 The State of Armachal Pradesh The State of Armachal Pradesh The State of Armachal Pradesh Sabha with made by Rajva amendment) Sabha) The Moor Vahislar Bill, 1987 The State of Armachal Pradesh Sabha with made by Rajva amendment) Bill, 1987 The State of Armachal Pradesh The State of Armachal Pradesh Sabha with made by Rajva amendment) Bill, 1987	25.	The Payment of Gratuity (Amendment) Bill, 1987, as passed by Rajya Sabha	1 :	6-5-87	i	1		ı	ı	Pending
Amendment) Bill, 1987 Amendment Bill, 1987 The Goa Daman and Diu 8-5-87 — (Consideration Bill, 1987 Reorganisation Bill, 1987 The State of Arunachal Pradesh 8-5-87 — (Consideration by Rajya amendment) Sabha with made by Rajya amendment) Sabha, 1987 The State of Arunachal Pradesh 8-5-87 — (1-5-87 0 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2	5 6.	The Coconut Development Board (Amendment) Bill, 1987 as passed by Rajya Sabha	ł	6-5-87	1	I	·	Í	t	Pending
The Goa Daman and Diu 8-5-87 — 11-5-87 Reorganisation Bill, 1987 Reorganisation Bill, 1987 12-5-87 (Consideration and passing) 12-5-87 (As returned (Consideration by Rajya of amendment Sabba with made by Rajya amendment) Sabba with made by Rajya amendment) Amendment) Bill, 1987 The State of Armachal Pradesh 8-5-87 — 11-5-87 0 2	127.	The Constitution (Fifty-seventh Amendment) Bill, 1987	8-5-87	1	(Consideration and passing)		_	-	-	Passed, as amended.
The State of Arunachal Pradesh 8-5-87 12.5-87 0 (As returned (Consideration by Rajya of amendment Sabha with made by Rajya amendment) Sabha) The State of Arunachal Pradesh 8-5-87 — 11-5-87 0 27 Amendment) Bill, 1987	78.	The Goa Daman and Reorganisation Bill, 1987	8-5-87	1	11-5-87 (Consideration and passing)		,	4	7	Passed, as amended.
The State of Armachal Pradesh 8-5-87 — 11-5-87 0 (Amendment) Bill, 1987				12-5-87 As returned by Rajya Sabha with umendment)	12.5-87 (Consideration of amendment made by Rajya Sabha)		03	1	1	Amendment made by Rajya Sabha consi- dered and agreed to by Lok Sabha
The Motor Vehicle Bill 1987	29.	The State of Armachal Pradesh (Amendment) Bill, 1987	8-5-87	i	11-5-87		5	ı	ŀ	Passed
THE MOUNT VEHICLES DIII, 1767 11-3-6/	30.	The Motor Vehicles Bill, 1987	11-5-87	1		1		١	١	Pending

*Discussed together,

SUMMARY

1.	Bills pending at the end of the last session	الم مغم	9
2.	Bills introduced	· • • • • • • • • • • • • • • • • • • •	.18
3.	Bills opposed at introduction stage	•••	Nil
4.	Bills passed by Rajya Sabha and laid on the Table	1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	6
5.	Bills passed by Rajya Sabha and returned by Lok Sabha with amendments	••• d	1
6.	Bills returned by Rajya Sabha with amendments and laid on the Table		: 1
7.	Bills passed	•••	23
8.	Bills negatived		Nit
9.	Bills withdrawn	•	Nil
10.	Bills part discussed	•••	Nil
11.	Motions for adjournment of debate on Bills adopted	•••	NII
12.	Bills referred to Select Committee	;	Nil
13.	Bills referred to Joint Committee	•••	: Nil
14.	Bills reported by Select Committee	•••	Nil
15.	Bills reported by Joint Committee	•••	Nil
16.	Bills originating in and referred to Joint Committee by Rajya Sabha in respect of which motion for concurrence was adopted by Lok Sabha		Nil
17.	Bills pending at the end of the first part of session vide Para No. 1706 of Lok Sabha Bullentin-Part II, dated 7 July, 1987		10

(ii) Private Menders' Bille

8	Si, No. Title of the Bill and Member-in-charge	Date of introduction	Date of laying on the Table (in case of Bills passed by Rajya Sabba)	Date of discussion in Lok Sabha	Time taken	No. of amend-ments tabled	No. of amend-ments carried	Progress/ Remarks
-	2	3	-	8	9	-	80	•
					H. M.			
≓	The Foreigners (Amendment) Bill, 1986 (Amendment of section 9) by Shri Syed Shahabuddin,	, 27-2-1987	1	ı	ł	i	1	Pending
4	The Registration (Amendment) Bill, 1986 (Amendment of section 2, etc.) by Shri Ramashray Prasad Singh.	1, 27-2-1987	1	1	1	1	1	Pending
e,	The Indian Penal Code (Amendment) Bill, 1986 (Insertion of new section 309A) by Shri V. Sobhanadreeswara Rao.	27-2-1987	1	ı	t	I	I	Pending
÷	The Cinematograph Films (Distribution) Bill, 1986 by Shri K. Ramamurthy.	27-2-1987	1	1	1	ı	1	Pending

Pending		Bill withdrawn by leave of the House	Bill with- drawn by leave of the House	Pending
1	1	Ę	ğ	ı
1	1	-	~	1
ſ	0-04 mirrotes taken on introduc- tion of Bills at S. Noe.	1-26 (excluding 4 hours and 39 minutes taken during Seventh Session)	2-34	1
ı	1	21-11-1986 5-12-1986 (Earlier Session) 27-2-1987 (Further considera- tion)	27-2-1987 13-3-1987 (considera- tion)	1
1	1	1	I	1
27-2-1987	27-2-1987	2-5-1986 (Earlier Session)	21-11-1986 (Barlier Session)	13-3-1987
5 The Crizens Welfare Bill, 1987 by Shri G.S. Basevaraje.	6. The Indian Penal Code (Amendment) Bill, 1987 (Insertion of new Chapter VB) by Shri K, Ramamurthy.	7. The Flood Control Authority of India Bill, 1986 by Dr. Chandra Shekhar Verma.	8. The Prevention of Insults to National Honour (Amendment) Bill, 1986 (Amendment of section 2, etc.) by Shri H.N. Nanje Gowda.	9. The Constitution (Amendment) Bill, 1987 (Substitution of new article for article 54, etc.) by Prof. Madhu Dandavate.
٠.	c	7	∞ ੱ	9.

6		Pending.	Pending	Pending	Pending	Pending.	
8		ı	ı	ı	1	1	I,
7		1	1	ı	1	ı	1
9	H.M.	i	!	1	ļ	1	1
80		1	1	ı	1	I	1
4		1	1	I	1	ı	1
3		13-3-1987	13-3-1987	13-3-1987	13-3-1987	13-3-1987	13-3-1987
2		The Constitution (Amendment) Bill, 1987 (Amendment of articles 19 and 326) by Prof. Madhu Dandavate.	The Constitution (Amendment) Bill, 1987 (Amendment of Eighth Schedule) by Prof. Madhu Danda- vate.	The Companies (Amendment) Bill, 1987 (Amendment of section 252, etc.) by Prof. Madhu Dandavate.	The Private Investigators and Security Guards Bill, 1987 by Shri Ram Bahadur Singh,	The Constitution (Amendment) Bill, 1987 (Amendment of Tenth Schedule) by Shrimati Basavarajes- wari.	The Constitution (Amendment) Bill, 1987 (Insertion of new articles 23A, 23B and 23C) by Shrimati Basavarajeswari,
-		10.	ij	12.	13.	4	15.

Pending	Motion for leave to introduce opposed. Bill intro- duced. Pending.	Metion for leave to introduce the Bill negatived on 13.3-1987	Motion for leave to introduce opposed. Bill intro- duced. Pending.
1	1	1	I
ı	1	1	I
I	I	1	1
1	ı	1	1
ı	1	I	I
13-3-1987	13-3-1987	I	13-3-1987
The Providing of Free Medical and Technical Education Bill, 1987 by Shrimatl Basavarajes-wari.	The Prohibition of Use of keligious, Communal, Regional and Sectoral Nomenclatures for Political Parties and Prevention of Misuse of Religious Places Bill, 1987 by Shrimati Basavarajeswari.	The Constitution (Amendment) Bill, 1987 (Amendment of article 19) by Shri Syed Shahabuddin.	. The Schools (Taking Over and Uniform Syllabus) Bill, 1987 by Shri H.N. Nanje Gowda.
16.	17.	<u>.</u>	19.

6	Pending	Bill with- drawn by leave of the House,	Motion for leave to introduce opposed. Bell introduceduced.	Pending	Proding
•	1	Ř	1	i	ı
1	1	NIC	1	i	1
9	H.M. 0-32 minutes taken on introduc- tion of Bills at S. Nos. 9 to 17,	3-22	I	1	1
8	I	13-3-1987 27-3-1987 10-4-1987 (considera- tion)	ı	1	i
4	I	1	1	I	1
3	13-3-1987	174-1986 (Earlier Session)	27-3-1987	27-3-1987	27-3-1987
2	The Civil Disturbance Victims Compensation Bill, 1987 by Shri G.S. Basavaraju.	The Constitution (Amendment) Bill, 1986 (Amendment of article 315) by Shri Shantaram Naik.	The Prohibition of Religious, Communal and Sectoral Political Parties Bill, 1987 by Shri Tham- pan Thomas.	The Constitution (Amendment) Bill, 1987 (Insertion of new articles 4.4, 4.8 and 4.C, erc.) by Shri Shantaram Naik.	The Constitution (Amendment) Bill, 1987 (Amendment of Eighth Schedule) by Shri Shantaram Naik,
-	20.	21.	22.	23.	7

Pending.	Pending	Pending	Pending.	Pending	Pending.	
1	1	1	1	l	1	
1	1	1	1	ı	1	
i	1	1	I	t	1	
ı	1	1	i	ı	ı	
I	1	1	1	ı	1	
27-3-1987	27-3-1987	27-3-1987	27-3-1987	27-3-1987	27-3-1987	
The Prevention of Insults to National Honour (Amendment) Bill, 1987 (Amendment of section 2) by Shri Shripati Mishra.	The Constitution (Amendment) Bill, 1987 (Substitution of new article for article 371) by Shri Ban- wari Lal Purohit.	The Prevention of Insults to National Honour (Amendment) Bill, 1987 (Amendment of section 2) by Shri Naresh Chandra Chaturvedi.	The Special Marriage (Amend-ment) Bill, 1987 (Amendment of section 4) by Shri Syed Shahabuddin.	The Ancient Monuments and Archaeological Sites and Remains (Amendment) Bill, 1987 (Amendment of section 5) by Shri Syed Shahabuddin.	The Reservation for Economically Weaker Sections of the People (Higher Education and Public Employment) Bill, 1987 by Shri Syed Shahabuddin.	
25.	26.	27.	28.	29.	30.	

•	Pending.	Pending	Pending	Pendin g	Pendin g
••	ı	1	1	I	1
1	ı	1	1	1	1
•	H.M. 0-15 minutes taken on introdu- tion of Bills at S. Nos.	ł	1	1	0-03 minutes taken on introduc- tion of Bills at S. Nos.
~	I	I	1	1	1
•	1	١	I	1	1
	27-3-1987	10-4-1987	10-4-1987	10-4-1987	10-4-1987
2	The Comprisory Labelling of Packed Articles of Human Consumption Bill, 1987 by Shri Dal Chander Jain.	The Constitution (Amendment) Bill, 1987 (Amendment of orticle 343) by Shri P. Kolandaivelu.	The Indian Medicine Central Council (Amendment) Bill, 1987 (Amendment of Section 2, etc.) by Shrimati Usha Choudhary.	The Prevention of Misuse of Religious Places Bill, 1987 by Shri Vishnu Modi,	The Constitution (Amendment) Bill, 1987 (Amendment of articles 102 and 191) by Shri Vishnu Modi.
-	31.	32.	33.	34.	, ,

Discussion on the motion for cansidera- tion not concluded. Pending.	Pending	Pending	Pending	Pending.	Pending
Z	i	l	1	1	i
8	1	1	1	1	1
6-31	1	1	0-05 minutes taken on introduc- tion of Bills at S. Nos. 37 to 39	1	i
10-4-1987 24-4-1987 8-5-1987 (consideration)	i	1	I	i	1
1	١	1	1	1	1
26-7-1985 (Earlier Session)	24-4-1987	24-4-1987	24-4-1987	8-5-1987	8-5-1987
The Eradication of Unemployment Bill, 1985 by Shri G.M. Banatwalla.	The Consumer Protection (Publication of Price with the Advertised Product) Bill, 1987 by Shrimati Jayanti Patnaik.	The State of Goa, Daman and Diu Bill, 1987 by Shri Shantaram Naik.	The Constitution (Amendment) Bill, 1987 (Insertion of new article 16.4) by Shri Harish Rawat.	The Doctors and Engineers (Regulation of Migration to Foreign Countries) Bill, 1987 by Dr. P. Vallal Peruman.	The Consumer Protection (Price Determination of the Products Manufactured in the Private Sector) Bill, 1987 by Shri Chintamani Jena.
36.	37.	38.	39.	40.	.

-			,		,			
•	7	n	•	n	Þ	•	•	•
					H.M.			
45.	The Scheduled Castes and Scheduled Tribes (Recognition of Welfare Associations) Bill, 1987 by Dr. P. Vallal Peruman.	8-5-1987	1	1	I	1	1	Pending.
. . .	The Prevention of Disputes Regarding Religious Places Bill, 1987 by Shri G.M. Banatwalla.	1	1	1	1	1	1	Motion for leave to introduce the Bill negatived on 8-5-1987.
‡	The Constitution (Amendment) Bill, 1987 (Amendment of article 25, etc.) by Shri Shantaram Naik.	8-5-1987	ı	ı	I	I	1	Pending
45.	45. The Prevention of Food Adulteration (Amendment) Bill, 1987 (Insertion of section 164, etc.) by Shri Hussain Dalwai.	8-5-1987	1	I	0-05 minutes taken on introduc- tion of Bills at S. Nos.	1	1	Pending.

SUMMARY

1.	Bills pending at the end of the last session	•••	184
2.	Bills introduced	•••	39
3.	Bills-motion for introduction negatived	•••	2
4.	Bills discussed	•••	4
5.	Bills withdrawn	•••	3
6.	Bills negatived	•••	Ni
7.	Bills removed from the Register of Pending Bills	•••	8
8.	Bills part-discussed	•••	1
9.	Bills pending at the end of the first part of the session vide para No. 1707 of Bulletin—Part II dated7-7-1987	•••	212

3. CALLING ATTENTION

Name of Minister date of statement	+	Shri Jagdish Tytler 6.4.1987	Shri P. Shiv Shankar 23.4.1987	ĭ
Name of Member who called attention	3	Shri Basudeb Acharia	Shri V. Sobhan- adreeswara Rao	1
o, Brief Subject	2	Situation arising out of reports of engine failures of Vayudoot aircraft, defective door locks and non-availability of spare parts for these aircreft and the steps taken by the Government in that regard.	Situation arising out of non-confirmation/ reduction in orders for purchase of tobacco by certain countries resulting in exploitation of tobacco growers and the steps taken by the Government to ensure remunerative support price for tobacco.	Situation arising out of escalation of violence in Sri Lanka resulting in stalemate in the negotiated settlement of the ethnic problem and the steps taken by the Government in this regard.
S.	-	:	1	;

*Calling Attention was converted into a discussion under rule 193 which was taken up on 11.5.87 and concluded on 12.5.1987.

4. DIVISIONS

Number of Divisions held 7

5. FINANCIAL BUSINESS

Subject	Date of Presentation	Date (s) of discussion		Time
-	2	æ		4
	9	(i) Railway Budget		H
Budget (Railways) for 1987-88.	25.2,1987	3.3 1987		0 51
		4.3.1987 5.3.1987 9.3.1987	General Discussion	14 32
		18.3.1987	*Discussion and Voting on Demands for Grants	
Supplementary Demands for Grants in respect of Budget (Railways) for 1986-87.	6.3.1987	18.3.1987	*Discussion and Voting on Supplementary Demands for Cants (Railways)	2 11
Demands for Excess Grants in respect of Budget (Railways) for 1984-85.	6.3,1987	18.3,1987	Denands for Excess Grants (Railways)	

Z	36	90	5		.	\$ 2		6 35	
Ħ	-	16	•		•	o p	10	.•	
		••General Discussion	Discussion and Voting on Demands for Grants on Account (Voted Without discussion)	**Discussion and Voting on Demands for Excess Grants (General)	Discussion and Voting on Supplementary Demands for Grants (General)	Energy	Human Resource Development	Labour	
		سد.۔)			سمم	ــــــــــــــــــــــــــــــــــــــ	, —	
(ii) General Badget		9.3.87 10.3.87 12.3.87	13.3.87	9,3,87 10,3,87 12,3,87 11,3,87	13,3,87	23,3,87 24,3,87 25,3,87	25.3.87 26.3.87 27.3.87	27.3.87	
8 5 (E)	28,2.87			3.12.86 (Earlier Sension)	9.3.87				
	Rudget (General) for 1987-88.			Demands for Excess Grants in respect of the Budget (General) for 1984-85.	Supplementary Demands for Grants in respect of the Budget (General) for 1986-87.	Discussion and Voting on Demands for Grants of Ministry/Department	5		

*Discussed together alongwith the Government Resolution seeking approval of the recommendations contained in the Seventh Report of the Railway Convention Committee.

**Discussed together.

1	~	¥	12 51	10 22	2 01	8 15	6 26	7 32	15 9
		#	-	-					
			Home Affairs	Water Resources	Petroleum and Natural Gas	Information and Broadcasting	External Affairs	Defence	Agriculture
				_	~~	~	~~	~~~	~~
	9		31.3.87 1.4.87 2.4.87 3.4.87	6.4.87 8.4.87 9.4.87	9.4.87 10.4.87 20.4.87	20.4.87 21.4.87 22.4.87	23.4.87	23.4.87 24.4.87 27.4.87	28.4.87
	2								
	-								
	-	'							

07 0

6.00 P.M. on 28.4.87 Guillotined at

Environment and Forest

Finance

Communications

Commerce

Personnel, Public Grievances Health and Family Welfare Programme Implementation Food and Civil Supplice Science and Technology Parliamentary Affairs Urban Development and Pensions Surface Transport Law and Justice Steel and Mines Atomic Engery Civil Aviation Planning Industry Tourism Welfare Textiles

Ocean Development Electronics

Lok Sabba Space

Secretariat of Vice-President Rajya Sabha

		6. LEAVE OF ABSENCE	
s ž	Name of Member	Period for which leave granted	Date when leave granted
-	2		7
-	1. Shri G.M. Banatwalla	4th November to 9th December, 1985.	
~	Shri Veerendra Patil	23rd February to	
m	3. Shri Sunil Dutt	23rd February to 22nd April, 1987.	27-5-1987
÷	Smt. Indubala Sukhadia	(i) 23rd February to 25th March, 1987 and	
		(ii) 26th March to 30th April, 1987.	30-4-1987
%	Shri S.S. Ramesamy Padayachi	4th November to 9th December, 1986,	
o.	Shri Udaisingrao Gaikwad	2nd March to 25th March, 1987.	
۲.	Smt. Vyajanthimala Bali	2nd March to 20th March, 1987.	
⊷	8. Shri Yashwantrao Gadakh Patil	23rd March to 3rd April, 1987 and 13th April, to 24th April, 1987.	27-3-1987
•	Shri Chhitebhai Gamit	12th March to 1st April, 1987.	
9	10. Shri Cheren Singh	(i) 23rd February to 22nd April, 1987 and	

 _			<u> </u>	<u>.</u>	. —— ——		
(ii) 23rd April to 8th May, 1987.	3rd March to 2nd April, 1987.	1st April, to 16th April, 1987.	18th March to 1st April, 1987.	27th February to 10th April, 1987.	23rd February to 22nd April, 1987.	6th April, to 8th May, 1987.	12th March to 20th April, 1987.
	11. Prof. Ramkrishna More	12. Shri Bharatkumar M. Odedra	13. Shri L. Adaikalaraj	14. Shri Matilal Hansda	15. Shri Pratapsinh Beghel	16. Shrimati Atbar Jahan Abdullah	17. Shri Mattand Singh
	11.	12.	13.	7	15.	16	17

7. MOTIONS

(f) Motion under Rule 342

Remarks Ministry/ Department concerned Finance 3 Z Time taken Date of discussion 6,4,1987 Name of Member Shri Somnath Chatterjee who moved Motion under 342 를 the question of utilising the 3.4.87 regarding appointment of a sitting Judge of the Fairfax Group of the U.S.A. Statement made by the Prime Minister in the House on enquire into the issues connected with Supreme Court to Brief Subject si Ž

z Š	Brief Subject	Member who Date on moved which motion motion	Date on which motion moved	Time taken	9	Remarks
-	Suspension of Rule 32 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the discussion under rule 193 on the inquiry ordered by the former Minister of Defence into payment of commission by the supplier to an Indian agent in a	Shri Indrajit Gupta	15.4.1987	H 0	Z 2	Negatived
4		Prof. Madhu Dandavate	20.4.1987	•	03	Adopted
m [*]	Army from Bofors of Sweden. Suspension of the proviso to Rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Goa, Daman and Diu Reorganisation Bill, 1987 and the Constitution (Fifty-seventh Amendment) Bill, 1987 inasmuch as they are dependent on each other statement and supplies the seventh and the constitution of the seventh and the dependent of the seventh and they are dependent on any seventh and they are dependent on a seventh and they are dependent on the seventh and the seventh and they are dependent on the seventh and they a	Shri Buta Singh	11.5.1987	•	10	Adopta

(iii) Motion re : Cancellation/extension of sittings

Remarks	Adopted	Adopted	Adopted	Adopted
Date on which moved	13.3.1987	10.4.1987	8,5,1987	11.5.1987
Name of Minister who moved the motion	Shrimati Shiela Dikahit	Sbrimati Sbiela Dikshit	Shrimati Shiela Dikahit	Shrimati Shiela Dikshit
Subject	1. Cancellation of sitting of Lok Sabha Tuesday, 17th March, 1987.	2. Cancellation of sitting of Lok Sabha on Monday, 13th April, 1987.	3. Extension of sitting of Lok Sabha on Monday, 11th May, 1987.	4. Extension of sitting of Lok Sabha on Tucaday, 12th May, 1987,
ž. Š	- :	6	e,	÷

Date of taking oath/affirmation	27.3.1987	30,3,1987	9.4.1987
Language in which oath/Affir. mation was made	Hindi	Hindi	Hindi
Oath/Affirmation	Oath	Oath	Oath
Contituency	Hardwar (SC)— Uttar Pradesh	Nanded Maharashtra	Secunderabad — Andhra Pradesh
Name of Member	1. Shri Ram Singh	2. Shri Ashok Shankarrao Chavan	Smt. T. Manemma
ž Ž		2.	ς. γ

9. OBITUARY REFERENCES

S. S.	Name	Date of death	Date on which obituary reference made	Time taken
				H
÷	1. Shri Sunder Lal (Sitting member)	3.1.87	23.2.87	
4.	2. Shri Tukaram Shankar Patil (Member, Second Lok Sabha)	12,12.86	:	
e.	 Shri Raj Narain (Member, Sixth Lok Sabha) 	31.12.86	•	
4	4. Shri Harekrushna Mahtab (Member, Third Lok Sabha)	2.1.87	:	ے سب شد اللہ
۸,	5. Shri Jai Ram Varma (Member, Seventh Lok Sabha)	13.1.87	â	
•	 Shri Sardar Singh (Member, Provisional Parliament) 	28,1.87	:	
7.	7. Shri Syed Ahmed (Member, First Lok Sabha)	2.2,87	a a	
&	Shri Mahamaya Prasad Sinha (Member, Sixth Lok Sobha)	12.2.87	:	·

0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	~~~~~~~~~~~~~~~~~~~~~~~~~~~~~~~~~~~~~~	11.3.87 13.3.89 18.3.87 27.3.87 23,4.87 8.5.87	10.3.87 29,1.87 14,2.87 18,3.87 20,4.87	9. Shri Mool Chard Daga (Sitting member) 10. Smt. Shashank Manjeri (Member, Third Lok Sabha) 11. Dr. Suresh Chandra (Member, First Lok Sabha) 12. Shri Jharkhande Rai (Member, Severnh Lok Sabha) 13. Shri Jagannath Prasad Swatamtra (Member, Sixth Lok Sabha) 14. Shri Kandula Obul Reddy (Member, Sixth Lok Sabha) 15. Dr. Purnendu Narayan Khan (Member, Third Lok Sabha)
0 05	.A	:	12,4,87	16. Smt. Padmavati Devi (Member, Fourth Lok Sabha)
		8.5.87	7.3.87	ayari Khari ok Sabha)
0 02		27.3.87	25,2.87	isad Swatantra ik Sabha) I Reddy Lok Sabha)
				TOP PROPER
0 02		18.3,87	18,3.87	ai Lok Sabha)
5	^	ŧ	14.2.87	ra ik Sebba)
•	~	13.3.89	29,1.87	njari ok Sabba)
6		11,3,87	10.3.87	2

10. PAPERS LAID ON THE TABLE

(i)	By Government	•••	1627
(ii)	By Private Members	•••	Nil

11. PERSONAL EXPLANATIONS UNDER RULE 357

- 1		personal explanation		
:	1. Certain remarks made about him by Prof. Madhu Dandavate in the House during discussion under Rule 193 held on 31st March 1987.	Shri Amitabh Bachchan	31-3-1987	M 0
ä	2. Certain remarks made about him during discussion under rule 193 on 27th April, 1987.	Shri H.N. Nanje Gowda	7-5-1987	80

12. PETITION

Presented by member	•••	one

13. PRESIDENT'S ADDRESS

President's message reported on		10.3.87
Time	H	13 . 23
Motion of Thanks adopted on		3.3.87
No. of amendments carried		I
No. of amendments tabled		414
Members who moved and seconded		Shri Jagan Nath Kaushal Shri Bhagwat Jha Azad
Dates of discussion on Motion of Thanks		25.2.87 27.2.87 2.3.87 3.3.87
Date of Address		23.2.87

14. PRIVILEGE MATTERS

1	1	1
Decision of the House	9	The Speaker gave his ruling withholding his consent to the raising of the question of privilege. He, however, observed that in view of the express provisions of the Constitution, the Rules, the precodents and the earlier rulings, he did not consider that any case had been made out requiring him to reconsider the matter. He further observed that no member had his consent to raise the matter again on the floor of the House as a question of privilege or otherwise.
Time	~	Н М 0 12
Date on which matter brought before the House	4	19.3,1987
Name of the Member who raised the matter	3	Prof. Madhu Dandavate Shri Dinesh Goowami Shri C. Madhav Reddy and Shri Saifuddin Chowdhury
S. Brief Subject No.	2	1. Question of privilege against Shri Rajiv Gandhi, Prime Minister, for allegedly misleading the House on 2nd March, 1987, dur- ing discussion on the Motion of Thanks on the President's Address.
		* \

2. Question of privilege against Shri Brahm Dutt, Minister of State for Finance for deliberately misleading the House while replying to the discussion under rule 193 on 31st March, 1987, on the question of engaging the FAIRFAX GROUP of the United States by the Ministry of Finance.

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6.4.1987

Shri Jaipal Reddy Shri C, Madhav Reddy

Dandavate and

Shri Bhattam

Prof. Madhu

Sriramamorthy

inter alia observed that of privilege. He, however, every Minister was a member of Parliament, was part the floor of the House, it was presumed that it was made with full sense of responsibility and it was to incontrovertible evidence In the instant case, the withholding his consent to the raising of the question of Parliament and responsible to the House. Once be accepted as such unless Minister's statement was certain individuals as published in the newspapers. in the absence of any authentic information be had statement on the floor of The Speaker gave his ruling he made a statement on sought to be controverted only on the basis of certain statements made by to rely on the Minister's brought before the House to the contrary

9		The Deputy Speaker gave	his ruling withholding his	consent to, the raising of	the question of privilege.	He inter alia observed	that giving of advance	publicity to notices for	raising matters in the	House was in contraven-	tion of rule 334A of the	Rules of Procedure and	Conduct of Business. Ac-	cording to well established	Parliamentary Practice,	usage, and conventions, it	was improper, although	not technically a breach of	privilege or contempt of	the House to give, for any	reason premature publi-	city in the press to notices	of motions, etc. This	might, however, invite the	censure of the House on a	proper motion or displea-	sure of the Speaker but	could not be allowed to be	raised as breach of privi-	lege or contempt of the	Š
}		Ę	His	COLLEG	芸	Ŧ	that	qnd	raisi	Hon	tion	Ruk	Š	cord	Par	nsag	Was	not	privi	the	708	city	of	migh	CEDS	prop	sure	conf	raise	200	House
w.	×	05																													
	H	0																													
4		15.4.1987																													
3		Sarvashri Ram	Singh Yadav,	Pratap Bhanu	Sharma and	Shantaram Naik																									
		.=		Indian Express and The Statesman	for giving advance publicity to the	notice of motion for removal of	Speaker in their issues of 31st	March, 1987.																							
-		ъ.																									•				

The Speaker gave his rubing withholding his consent to the raising of the question of privilege. He however, inter also observed that on perusal of comments of the Minister of State for Finance and the records produced by him, he had come to the conclusion that the notice of question of privilege sought to be raised by the member lacked factual basis. He urged upon the members to refrain from raising privilege issues unless they were sure of the facts.	The Deputy Speaker informed the House that a viertor who throw some papers on the floor; of the House and shouted from the Visitors? Gallery at about 11.36 hours, had been taken into custody immediately by the Watch and Ward Officer; The visitor had made a statement and expressed regret for his action. He had also bagged pardon for
80	03
•	•
21.4,1987	23.4.1987
Prof. Madhu Dandavate	i.
4. Question of privilege against Shri Brahm Dutt, Minister of State for Finance for deliberately misleading the House while replying to the discussion on the question of engaging the FAIRFAX GROUP of United States by the Ministry of Finance on 31st March, 1987.	5. Throwing of some papers on the floor of the House and shouting from the Visitors' Gallery.

9	the same. On a motion moved by the Minister of State in the Minister of Parliamentary Affairs, the House resolved that the visitor had committed a grave offence and was guilty of the contempt of the House. The House further resolved that in view of the regret expressed by him, he be let off with a stern warning on the rising of the House on that day. The Speaker gave his ruling withholding his consent to the raising of the question of privilege. He, however, informed the House that Prof. Dandavate to whom the notice was referred for comments, had expressed regrets for his observations in the House on 17th November, 1983 and had assured him that he had no intention to mislead the House.
~	Ø 05
*	H 27.4.1987
3	Shri H.N. Nanje Gowda, Shrimati Basavarajeswari and Dr. G.S. Rajbans
2	Question of privilege against Prof. Madhu Dandavate, MP, for allegedly wilfully misleading the House on 17th November, 1983, while participating in the discussion on Electoral Reforms.
-	છ

15. QUESTIONS

(i) Starred Questions

	(a)	Number of questions put down in Question Lists for oral answers.	*9 86
	(b)	Number of Questions orally answered.	327
(#)	Sho	ort Notice Questions	
	(a)	Number of Questions put down in Short Notice Question Lists.	1
	(b)	Number of Short Notice Questions orally answered.	NIL

(iii) Unstarred Questions

Number of questions for which written answers were laid including those put down for oral answers but not reached for oral answers.

**10341

^{*}Includes 28 Starred Questions withdrawn/postponed/deleted/transferred from one Ministry to another.

^{**}Includes 178 Unstarred Questions withdrawn/deleted/transferred from one Ministry to another.

(iv) Half-an-Hour Discussion arising out of answers to Questions

Si. Brief subject No. Rehabilitation plan for the Indian Drug and Pharmaceuticals Limited Technological Mission for drinking water Cleaning of Ganga water Allotment of land to Co-operative Housing Societies Policy on Urban Land Ceiling	who rejsed the discussion be Dr. Manoj Pandey		Department		
Rehabilitation plan for Indian Drug and Pharm cals Limited Technological Mission drinking water Cleaning of Ganga water Allotment of land to Cative Housing Societies Policy on Urban Land				Hrs.	Mts.
	uti-	18,3,87	Industry	•	S8 S
	r Sh. Virdhi Chander Jain	25,3.87	Agriculture	-	8 0
	r Shri Shyam Lal Yadav	27.3.87	Environment and Forests	0	37
	per- Shri V.S. Krishna Iyer	10.4.87	Urban Development	0	35
	iling Shri T. Basheer	20 4.87	Urban Development	0	32
6. Loans for purchase of animals	nals Shri Dileep Singh Bhuria	29.4.87	Finance	•	45
7. New Drug Policy	Shri Shantaram Naik	4.5.87	Industry	-	00

16. RESIGNATION BY MEMBER

Remarks	Resigned on 20.4.1987 but resignation accepted by Speaker w.e.f. 22.4.1987 after enquiring into the genuideness of his resignation
Date from which accepted by Speaker	22.4.1987
Constituency	Rohtak
State	Haryana
Name of Member	Shri Hardwari Lal

17. RESOLUTIONS

(i) Government Resolution

Remarks	Adopted
Ministry/ Department concerned	Railways
Time taken	H 2
Date of moving and discussion	18,3.1987
Name of Member who moved	Shri Madhavrao Scindia
Subject	* Approval of the recommendations made in paragraphs 8 to 12 of the Seventh Report of the Railway Convention Committee, 1985, appointed to review the rate of dividend payable by the railway undertaking to general revenues as well as other anciliary matters in connection with the railway finance and general finance, presented to the House on 24,2.1987.

* Discussed along with (i) Demands for Grants in respect of the Budget (Railways) for 1987-88 (ii) Supplementary Demands for Grants in respect of the Budget (Railways) for 1986-87 and (iii) Demands for Excess Grants in respect of the Budget (Railways) for 1984-85.

(ii) Statutory Resolutions

žŠ	Subject	Article/ section of Constitution/ Act	Name of member	Date of moving and discussion	Time taken	Ministry/ Department concerned	Remarks
ä	Approval of the draft Ministers' (Allowances, Medical Treatment and other Privileges) Amendment Rules, 1987, laid on the Table on 27.2,1987.	Section 11 (1) of the Salaries and Allowances of Ministers Act, 1952.	Shri Buta Singh	H M Shri Buta 23,3,1987 0 48 Singh	Н М	Home Affairs	Adopted
4	Approval of the Proclamation issued by the President on 11,5.1987 under article 356 in relation to the State of Punjab.	Article 356 of the Constitution	Shri Buta Singh	Shri Buta 12,5,1987 2 49 Singh	2 45	Home Affairs	Adopted

Discussion concluded Remarks Negatived not Ministry/ Department Welfare Planning taken during 15 minutes 1 hour and (excluding Seventh Session) 7 - 29 2 - 35 Σ Time taken H Date(s) of moving and discussion 28-11-1986 (iii) Private Members' Resolutions 3-4-1987 16-4-1987 16-4-1987 30-4-1987 6-3-1987 20-3-1987 (Earlier Session) Shri Dileep Singh Bhuria Name of member Srirama Murty Shri Bhattam who moved Measures for upliftment of tribal people Subject 1. Economic policies 7

(iv) Resolution re: Removal of the Speaker from Office

Speaker 200 Shri Somnath 15.4.1987 Leave	Brief Subject	Under rule.	Member	Date on which leave of the House was asked for	Whether leave was granted by the House	Date of Discussion	Decision of the House	Time
Chatterjee granted	Removal of the Speaker from Office	200	Shri Somnath Chatterjee	15,4,1987	Leave granted	15.4.1987 (From 3.30 P.M.	H. M. Negatived by 4 - 21 voice vote.	H. M.

18. SHORT DURATION DISCUSSIONS (RULE 193)

. S. S.	Subject	Under	Name of members who raised the discussion	Date(s) of discussion	Time	Ministry/ Department concerned	Remarks
-	2	3	4	s	9	7	000
					Н, М.		
-	Statement made by the Minister of Home Affairs in the House on 24.2,1987 regarding situation in Punjab.	193	Shri Braja Mohan Mohanty	24.2,1987	3 . 36	Home Affairs	
2.	Ethnic Problem of the Tamilians in Sri Lanka,	193	Shri Balwant Singh Ramoowalia	18.3,1987	2 . 04	External Affairs	
e.	Engaging of the U.S, economic intelligence agency Fairfax group by the Ministry of Finance for investigation of cases of Indians having huge illegal funds abroad.	193	Prof. Madhu Dandavate	31.3.1987	3 . 36	Finance	
→	Inquiry ordered by the former Minister of Defence into payment of commission by the supplier to an Indian agent in a defence deal.	193	Shri Suresh Kurup	15.4.1987	5 . 43	Defence	
%	Reported announcement on the Swedish State Radio con- cerning the acquisition of guns by the Indian Army from Bofors of Sweden,	193	Shri C. Madhav Reddy	20.4.1987	4 . 09	Defence	

ં	6. Need for framing guidelines to prevent blackmailing and character assessination of elected representatives of the people to ensure smooth functioning of democratic institutions in the country and amend the electoral laws accordingly.	193	Shri Bhagwat Jaa Azad	27.4.87	4 4 8	I aw and Justice
٦.	7. Indo-U.S. relations.	193	Shri Saifuddin Chowdhary	5.5.87 6.5.87	4 . 52	External Affairs
.	Situation agising out of the escalation of violence in Sri Lapka resu ting in statement in the negotiated settlement of the ethnic problem and the steps taken by the Government in this regard.	193	Shri Braja Moban Mobanty	12.5.87	3 . 16	External Affairs

*Calling Attention converted into discussion under rule 193,

19. STATEMENTS

(i) Suo-motu statements made/laid by Ministers under Rule 372

SI. No.	Subject	Name of the Minister	Date	_	ime ken
1	2	3	4		5
				Н	.М,
1.	Situation in Punjab.	Shri Buta Singh	24-2-1987	0	07
2.	Winding up of Kudal Commission of Inquiry on Gandhi Peace Founda- tion and other organisa tions	Shri P. Chidambaram	25-2-1987	0	02
3.	Government Business for the week commencing the 2nd March, 1987.	Smt. Shiela Dikshit	27-2-1987	0	05
4.	Price policy for raw cotton for 1987-88 season.	Shri G. S. Dhillon	3-3-1987	0	04
5.	Summit Meeting of the Africa Fund.	Shri Narayan Datt Tewari	<i>5-</i> 3-1987	0	05
6.	Government Business for the week commencing the 9th March, 1987.	Smt. Shiela Dikshit	6-3-1987	0	14
7.	Government's decisions on the Report of the Pay Commission (Part-II) relat- ing to pensions and other retirement benefits of Cen- tral Government employees.	Shri P. Chidam- baram	13-3-1987	0	02
8.	Government Business for the week commencing the 18th March, 1987.	Smt. Shfela Dikshft	13-3-1987	0	19
9.	Minimum support prices in reepect of Kharif puises and oilseeds for 1987-88 crop.	Shri Yogendra Makwana	18-3-1987	0	03

1	2	3	4		5
10.	Accident to Madras Egmore-Tiruchirapalli Rockfort Express on 15 March, 1987.	Sari Madhavrao Scindia	18-3-1987	0	04
11.	Government Business for the week commencing the 23rd March, 1987.	Smt. Shiela Dikshit	20-3-1987	0	14
12.	Launching of Augmented Satellite Launch Vehicle D-1.	Shri K. R. Narayanan	25-3-1987	0	02
13.	Payment of additional instalment of Dearness Allowance to the Central Government employees of Groups 'A', 'B', 'C' and 'D'	Shri B. K. Gadhvi	25-3-1987	0	04
14.	Steps taken by the Govern- ment for improving the effectiveness and efficiency of Telecommunication services.	Shri Arjun Singb	31-3-1987	0	04
15.	Changes in interest rates and related matters.	Shri Brahm Dutt	31-3-1987	0	09
16.	Appointment of a sitting judge of the Supreme Court to enquire into the issues connected with the question of utilising the Fairfax Group of the United States of America.	Shri Rajiv Gandhi	3-4-1987	o	18
17.	Constitution of a Commission of Inquiry to enquire into the arrangements entered into with the Fairfax Group Inc. of the United States of America.	Shri Brahm Dutt	6-4-1987	0	04
18.	Increase in issue price of wheat through public distribution system etc.	Shri HKL Bhagat	9-4-1987	0	02
19.	Inquiry ordered by the former Minister of Defence into payment of commission by the supplier to an Indian agent in a defence deal.	Shri Arun Singh	15-4-1987	0	0.5

1	2	3	4		5
20.	Purchase of 155 mm guns from the Swedish firm Bofors.	Shri K.C. Pant	20-4-1987	0	10
21.	Correcting the reply given by the Minister on the 30 March, 1987 to a supple- mentary by Shri Chinta- mani Jena, MP on Starred Question No. 456 regard- ing bonded labour.	Shri P. A. Sangma	20-4-1987	0	01
22.	Fire incident which damaged some of the units of the Directorate of Extension, Department of Agriculture and Cooperation and a shed of the Food Corporation of India on 19th April, 1987.	Shri G. S. Dhillon	21-4-1987	0	01
23.	Modification in the exis- ting policy for manufac- ture and sale of digital electronic watches in the Country.	Shri K. R. Narayanan	22-4-1987	0	01
24.	Drawal of advance from the Contingency Fund of India for meeting the requi- rement of Funds for the Commission of Inquiry to inquire into the events and circumstances leading to the arrangements entered into with the Fairfax Group Inc.	Shri Brahm Dutt	28-4-1987	0	01
25.	Press note issued by the Government of Sweden about its decision to ask the National Audit Board to make an auditing review of certain transactions that were made by Bofors in connection with the Indian contract.	Shri K. C. Pant	29-4-1987	0	03
26.	Government business for the week commencing the 4th May, 1987.	Smt. Shiela Dikshit	30-4-1997	0	18
27.	Enhancement of the rate of interest on the Employees' Provident Fund.	*Smt. Shiela Dikshit	12-5-1987	0	01

^{*}On behalf of Shri P.A. Sangma (Minister of State for Labour).

(ii) Matter Under Rule 377

(a) Details of Matters raised

SI. No.	Subject	Name of member who raised the matter	Date	Time taken
1	2	3	4	5
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1.	Need to provide special facilities to artists.	Shri Jai Prakash Agarwal]	
2.	Need to take measures to prevent recurrence of communal riots in various parts of the country.	Shri G.S. Basavaraju		
3.	Need to take necessary measures to protect the dilapidated temples and dharamshalas situated on the banks of River Narmada.	Shri K.N. Pradhan		
4.	Need to increase the assistance to the Government of Rajasthan in the form of material components to meet the situation caused by drought conditions particularly in Barmer, Jaisalmer and Jodhpur districts.	Shri Virdhi Chander Jain	24.2.1987	0 14
5.	Need to improve the over all condition of suburban trains running between Hyderabad and Secun- derabad.	Shri P. Penchalaih		

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				Н. М.
6.	Need to appoint a high power committee to look into the regional dispari- ties in the Government appointments and budge- tary allocations in the State of Andhra Pradesh.	Shri C. Janga Reddy		
7.	Need to carry out intensive research to explore the cultural heritage of different regions of the country.	Shri Somnath Rath		
8.	Need for early comple- tion of various railway projects in Orissa State.	Shri Braja Mohan Mohanty		
9.	Need to telecast network programmes in regional languages and increase the duration of Kannada programmes on Bengalore Doordarshan.	Shri V.S. Krishna Iyer		
10.	Need to set up a Parliamentary Commission to lay down general guidelines in regard to the payment of emoluments to State Government employees vis-a-vis the money required for the welfare of the people.	Shri Satyendra Narayan Sinha		
11.	Need to take necessary measures to improve the economic condition of the Scheduled Caste and Scheduled Tribe women living in urban areas of Delhi.	Smt. Sunderwati Naval Prabhakar		
12.	Need to depict Madhubani paintings in the Vaishali Express and also to rename it as Vaidehi- Vaishali Express.	Dr. G.S. Rajbans	25,2,1987	0 12

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13.	Need to launch immediate survey in areas where drinking water is obtained from tubewells with a view to take preventive steps against arsenic poi- soning.	Smt, Kishori Sinha		
14.	Need to take necessary measures to remove terro- rist elements from places of worship in the country.	Shri K.D. Sultanpuri		
15.	Need to look into the grievances of College and University teachers in the country.	Dr. Sudhir Roy		
16,	Need to expedite the work of doubling the railway track between Chinglepet and Villupuram in Tamil Nadu.	Dr. S. Jagathrukshakan		
17.	Need to rationalise the new sugar policy and approve proposals for new sugar factories in cooperative sector on the basis of irrigation poten- tial.	Shri Vilas Muttemwar		
18.	Need to set up a TV studio at Vijaywada for the benefit of farmers and other weaker sections of the society.	Shri V. Sobhanadreeswara Rao		
19.	Need to open 'Ashram Schools' in Adivasi areas of Bastar district in Madhya Pradesh	Shri Manku Ram Sodi]	
20.	Need to review the economics of the present irriga- tion system involving huge costs.	Smt. Kishori Sinha		

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				Н. М.
21.	Need to provide financial assistance to Madhya Pradesh Government to meet the prevailing severe drought situation.	Shri K.N. Pradhan		
22.	Need to direct Rajasthan Government to stop reco- very of dues from farmers in Indira Gandhi Canal Project Area,	Shri Birbal		
23.	Need to send a team to Jabalpur and adjoining districts in Madhya Pradesh to assess the damage caused to crops and loss of animals and provide immediate relief to the hard hit farmers.	Shri Ajay Mushran	2.3.1987	9 14
24.	Need to take necessary measures to solve the unemployment problem in the country so as to check the forces of disintegration.	Shri Ramashray Prasad Singh		
25.	Need to give 'No objection certificate' to State Government of Maharashtra for providing essential facilities to alum dwellers residing on Centtral Government lands and to regularise the construction of hutments.	Dr. Datta Samant		
26.	Need to streamline the procedure regarding payment of loans to farmers under the I.R.D. programmes particularly in the district of Bharatpur in Rajasthan.	Shri Lala Ram Ken		

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27.	Need to take stringent measures to curb the production of spurious medicines in the country.	Shri Raj Kumar Rai		
28.	Need to send a Central team to Coimbatore dis- trict of Tamil Nadu to assess the damage caused by recurring drought and to suggest relief measures.	Shri C.K. Kuppuswamy		
29.	Need to provide better terms and conditions of service for doctors selected for appointment in Lakshadweep Islands.	Shri P.M. Sayeed		
30.	Need to introduce a pas- senger train between Pune and Ahmedabad via Djva/ Vasai.	Shri Anoopchand Shah	3.3,1983	0 10
31.	Need to take necessary measures to safeguard the interests of jute growers in the country particularly in Bihar,	Shri D.L. Baitha		
32.	Need to establish textile mills complex in the State of Assam.	Shri Muhiram Saikia		
33.	Need to reduce the prices of agricultural implements and ensure reasonable prices for agricultural produce to ameliorate the lot of farmers.	Shri Nirmal Khatri		
34.	Need to set up a memo- rial at Patiyali town in Uttar Pradesh in the memory of the great poet Amir Khusro,	Shri Mohd Mahfooz Ali Khan	4.	

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35.	Need to ensure proper allocation of funds under N.R.E.P. and R.L.E.G.P. Schemes to various divisions in Uttar Pradesh.	Shri Harish Rawat		
36.	Need to set up a large industry in public sector in 'Kanpur Rural' for its industrial development and to provide employment opportunities to the unemployed youth.	Shri Jagdish Awasthi		
37.	Need to render financial assistance to the tune of rupees fifty crores for supplying drinking water to Jodhpur city from Indira Gandhi Canal.	Shrl Virdhi Chander Jain		
38	Need to ensure alround development of Vidarbha region in Maharashtra,	Shri Vilas Mutemwar	4.3.1987	0.11
39.	Need to implement the recommendations of Expert Group on Archaelogy regarding strengthening of the Horticulture Department.	Shri Chintamani Jena		
40.	Need to bring parity between the pay scales of Station Masters and Yard Masters and given running allowance to Station Masters.	Shri Ajoy Biswas		
41.	fastival on 30th March, 1987 as a closed holiday for all Central Govern- ment offices in Karnataka.	Shri V.S. Krishna lyer		

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42.	Need to review the present licensing policy pertaining to Vanaspati Industry and grant letter of intent for Vanaspati projects in Orissa.	Dr. Krupasindhu Bhoi		
43.	Need to provide financial assistance to the State Government of Orissa for construction of a fly-over at Jaipur-Keonjhar road station.	Shri Anadi Charan Das		
44.	Need to provide financial assistance to the Government of Rajasthan to meet the drought situation in the state particularly in Rohat tehsil of Pali district.	Shri Mool Chand Daga		
45.	Need to protect the Padhanpat forest in Orissa and develop it as a wild life sanctuary.	Shri Sriballav Panigrahi	5,3,1987	0.12
46.	Need to set up an Ayurvedic Research Institute in Khalilabad district of Uttar Pradesh.	Dr. Chander Shekhar Tripathi		
47,	Need to provide security to Shri Sunil Dutt, M.P. presently on Peace March to Golden Temple, Amritsar.	Smt. Vidyavati Chaturvedi		
48,	Need to telecast news in regional languages instead of in Hindi on T.V. in the morning programme,	Shri P. Kolandaivelu		

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49.	Need to publish books on Freedom Movement and on life of National Leaders etc. also in Nepali and other Indlan languages which have not been included in the Eighth Schedule to the Constitution.	Smt. D.K. Bhandari		
.50.	Need to provide more EMU rakes for Bombay suburban Railway trains.	Shri S.G. Gholap		
51.	Need to set up and alcohol-based industry in Khalilabad Tehsil of Basti district in Uttar Pradesh.	Dr. Chander Shekbar Tripathi		
52.	Need to provide necessary funds for Dhauliganga Hydro-Electric Project in Pithoragarh District of Uttar Pradesh.	Shri Harish Rawat		
53.	Need to construct a separate road for the Civil Airport at Kutch.	Smt. Usha Thakkar	9,3.1987	0 07
54.	Need to stop the proposed shifting of Foreign Department of State Bank of India from Calcutta to Bombay.	Shri Ajoy Biswas		
55.	Need to take necessary measures to curb the activities of the insurgents in North-Eastern States,	Shri S.M. Guraddi	1	
56.	Need to provide more funds to meet the situa- tion caused by drought in Gujarat particularly Chhota Udaipur.	Shri Amar Singh Rathawa]	

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57.	Need to construct tourist bangalows at Jhalawar and the game sanctuary at Durrah in Rajasthan to help the growth of tourism in this area.	Shri Jujhar Singh		Н, М.
58.	Need to set up "National Minor Irrigation (Ground Water) Corporation" at National Level with its branches in every State.	Shri Ram Singh Yadav		
59.	Need to set up a high power committee to study and suggest the ways to solve the problem of child labour engaged in bangle industry in Ferozabad, Uttar Pradesh.	Shri Ganga Ram		
60.	Need to include Maithili language in the Eighth Schedule of the Consti- tution.	Shri D.L. Baitha	10.3,1987	0 10
61.	Need to construct a national highway between Fatuah and Gaya via Islampur in Nalanda district of Bihar.	Shri Vijay Kumar Yadav		
62.	Need to release forest land for Kalinadi Hydro Elec- tric Project Stage II to overcome power shortege in Karnataka State.	Smt. Basavara- jeshwari		
63.	Need to take necessary measures to increase the export of Sesamum Oil- seeds.	Shri C.K. Kappuswamy		

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64.	Need to accord legal sanction to the 15-point programme to ameliorate the condition of the minorities so as to expedie its implementation effectively.	Shri G.M. Banatwalla		
65.	Need to send a study team to assess the damage caused due to hailstorm in Gwalior—Chambal division and also provide financial assistance to meet the situation caused by drought conditions in Madhya Pradesh.	Shri Krishna Singh		
66.	Need to take necessary measures to check the spread of epidemic in Kalahandi district in Orissa and also set up a Development Board for its overall development.	Shri Jagannath Patnaik		
67.	Need to clarify the sug- gested price of various brands of cigarettes after the announcement of new excise duty on cigarettes.	Smt. Kishori Sinha		
68,	Need to take necessary measures to start construc- tion of Ganga Barrage in Kanpur,	Shri Jagdish Awasthi	12.3.1987	0 17
69.	Need to sanction a rail- way bridge over Saryu river in Tanda region of Faizabed district in Uttar Pradesh.	Shri R.P. Suman		
70.	Need to clarify the Govern- ment's stand on the recom- mendations of Prof. Chat- topadhya Report in respect of Delhi school teachers.	Shri Baju Ban Riyan		

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71.	Need to take over Radha Krishna Mills (Textiles) at Coimbatore.	Shri P. Kolandaivelu		
72.	Need to merge all the public sector banks into a National Bank and constitute a National Commission to enquire into the customer service of banks.	Shri K. Ramamurthy		
73.	Need to set up a pilot plant by Steel Authority of India Ltd, at Daitri in Orissa,	Shri Sriballav Panigrahi	Ì	
74.	Need to protect the in- terests of cane growers in Punjab and other States of the country,	Shri Balwant Singh Ramoowalia		
75.	Need to take necessary steps to ensure reasonable price of mustard and grams to the farmers.	Shri Birbal		
76.	Need to provide financial help to Uttar Pradesh Dairy Cooperative Pede- ration by National Dairy Development Corporation.	Shri Umakant Mishra		
7 7.	Need to complete con- struction of dam on Nara- yani river to save Deoria District of Uttar Pradesh from the fury of floods.	Shri Ram Nagina Mishra	18.3,1987	0 10
78.	Need to ensure that clear- ance to various projects in Vidharbha region of Maharashtra is not held up on account of Forest Conservation Act, 1980.	Shri Vilas Muttemwar		

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79.	Need to set up a Tribunal to solve the Cauvery water dispute.	Shri A.C. Shanmugam		
80.	Need to establish a petrol depot in Ujjain city of Madbya Pradesh.	Shri Satyanarayan Pawar		
81.	Need to set up a high po- wered Committee to enquire into the affairs of the sick industrial units and suggest action against the guilty persons.	Shri Dal Chander Jain		
82.	Need to set up a T.V. tower in Khiri-Lakhimpur in Uttar Pradesh.	Smt. Usha Verma		
83.	Need to amend suitably the Handloom Reserva- tion Order to safeguard the interests of workers employed in powerlooms units in the country.	Shri Srikantha Datta Narasimharaja Wadiyar		
84.	Need to introduce 'Paddy Scheme' in all the deve- lopment blocks of Eastern Uttar Pradesh for amelio- rating the condition of the paddy growers of the re- gion.	Dr. Chander Shekhar Tripathi	19,3,1987	0 12
85.	Need to give clearance to the Muhana Dam and Punpun Dargha Projects pending with Central Wa- ter Commission and in- clude them in Seventh Five Year Plan.	Shri Ramashray Prasad Singh		9 100 1

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86.	Need to set up a Munsif Court at Aliganj in Etah district of Uttar Pradesh.	Shri Mohd. Mahfooz Ali Khan		
87.	Need to construct a permanent bridge over Yamuna river near Shankarpur in Agra district of Uttar Pradesh and declare Fatehabad Tehsil as dacoit affected area.	Shri Ganga Ram		
88.	Need to give early clear- ance to various projects of Orissa State for rapid in- dustrialisation.	Shri Sriballav Panigrahi		
89.	Need to streamline the fa- mily welfare policy in the country.	Shri Shanti Dhariwal		
90.	Need to take necessary measures for development of tourism in Vidhisha and Raisen districts of Madhya Pradesh.	Shri Pratap Bhama Sharma		
91.	Need to sanction the pen- ding irrigation projects of Bhandara district of Maharashtra.	Shri Keshavrao Par d hi		
92.	Need to give clearance to Sidmukh and Nauhar Canal Projects of Rajas- than,	Shri Birbal		
93.	Need to take necessary measures to supply Nar- mada Water to Barmer and Jalore districts of Rajasthan for irrigation purposes.	Shri Virdhi Chander Jain	23.3,1987	0 11

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94.	Need to set up a revolving fund to safeguard the in- terests of tobacco growers in Andhra Pradesh and direct Tobacco Board to start purchase of tobacco at minimum support prices.	Shri V. Sobha- nadresware Rao		
95.	Need to bring the pay scales of Public Sector em- ployees at par with the pay scales of Central Go- vernment employees,	Shri Ajoy Biswas	 	
96,	Need to extend Gwalior— Chhapra Mail upto Agra and also provide its stop- page at Morena station.	Shri Kamodilal Jatav		
97.	Need to set up a sugar mill in Shikohabad Tehsil in Mainpuri district of Uttar Pradesh to improve the economic condition of the farmers of the re- gion.	Shri Ganga Ram		
98.	Need to direct Modern Food Industries to set up food processing industries in Mithila region of North Bihar.	Dr. G.S. Rajhans		•
99.	Need to undertake survey of Ghagra river in Uttar Pradesh to develop it as a National Waterway.	Shri Raj Kumar Raj	 	.4
100.	Need to extend the Cal- cutta-Rourkela, Vayudoot service to Jharsuguda in Orissa.	Shri Sriballav Panigrahi	24.3.1987	0 12

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101.	Need to change the timings of CGHS dispensaries in Bangalore city.	Shri V.S. Krishna Iyer		
102.	Need to consider revising the rates of fines as pres- cribed in our Acts for various crimes.	Shri Ataur Rahman		ţ
103.	Need to provide immediate relief to the weavers of Janta sarees in Tamil Nadu.	Shri R. Jeevarathinam		
104.	Need to nationalise sugar industry in the country.	Dr. P. Vallal Peruman	j	
105.	Need to develop tourist places in Bihar and also include the State in the tourist itinerary of VVIPs visiting India.	Dr.C. P. Thakur		**1
106.	Need to declare the cur- rent year as a 'Coopera- tive Year'.	Shri Krishna Partap Singh		
107.	Need to set up an atomic power plant at Kaiga in Karnataka to overcome power crisis.	Shri V. Krishna Rao	 	'
108.	Need to accord clearance to the projects based on the recommendations of the National Westelands Development Board for proper utilisation of waste- lands in the country.	Shri Chintamani Jena	25.3,1987	0 98
109.	Need to extend the pay scales of pharmacists of Central Government to the pharmacists working in Union Territories.	Dr. A. Kalantdhi		

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110.	Need to extend adequate financial assistance for afforestation in hilly regions of Uttar Pradesh.	Shri Harish Rawat	 - - 	
111.	Need to revive the Crop Insurance Scheme in Rajas- than,	Shri Ram Singh Yadav		
112.	Need to give financial assistance to States to develop irrigation facilities taking into account the district as a unit.	Shri Vijoy Kumar Yadav		
113	Need to consider inclusion of Maithili language in the Eighth Schedule of the Constitution.	Shri Abdul Hannan Ansari		
114	. Need to provide additional railway lines in Bilaspur district of Madhya Pra- desh.	Dr. Prabhat Kumar Mishra		
115	Need to direct the State Government to ensure timely payment of com- pensation to farmers for land acquired for public use in the tribal district of Bastar in Madhya Pradesh.	Shri Mankuram Sodi		
116	Need to issue a comme- morative stamp in memory of Maharishi Dadhichi.	Shri Madan Pandey	26.3,19	87 0 13
117	neasures to help the small newspapers in the country particularly those published in the rural areas.	Shri Vifes Muttemwar	† † †	

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118.	Need to ensure supply of foodgrains, given an grants-in-aid under Rural Emloyment Scheme, to the labourers particularly in Deoria and Ballia districts of Uttar Pradesh.	Shri Ram Nagina Mishra		Н. М.
119.	Need to extend the rebate facility to handloom industry and also to restore rebate period to 60 days.	Shri P, Kolan- daivelu		
120.	Need to conduct survey to examine the feasibility of setting up tobaeco industry in Public sector in Aliganj Tehsil in District Etah of Uttar Pradesh.	Shri Mohd. Mah- fooz Ali Khan		
121.	Need for a ban on Lottery system in the country.	Shri Anadi Charan Das]	
122.	Need to exempt turmeric, chilli and coriander from the levy of excise duty.	Shri Anoopchand Shah		
123.	Need to direct sugar mills to purchase entire supplies of cane in the country.	Shri Kamla Pra- sad Rawat		
124.	Need to revise the present method of calculating the loss for assessing the pay- ment under Crop Insurance Scheme.	Shri P. Penchallaih		
125.	Need to conduct research on adverse effects of eucalyptus trees on human beings and fertility of the soil.	Dr. Chander She- khar Tripathi	21,3,1987	0 11
126.	Need to continue the func- tioning of TV centre at Purnea and not to shift it to any other place in Bihar.	Smt. Madhuri Singh		

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				Н. М.
127	. Need to set up fruit based industries in various parts of Himachal Pradesh.	Shri K.D. Sultan- puri		
128.	Need to ensure implementation of the Land Ceiling Act and payment of minimum wages to Harijans and weaker sections in the country particularly in Jehanabad area of Bihar.	Shri Ramashray Prasad Singh		
129.	Need to set up a TV relay Centre in Motihari, Bihar	Smt. Prabhawati Gupta	}	
130.	Need to implement the recommendations made by the Working Group of the Planning Commission for the economic development of the dacoit infested areas of Kanpur, Hamirpur, Etah, Jalawar and other districts of Uttar Pradesh.	Shri Jagdish Awasthi		
131.	Need to increase the reservation quota at Akbarpur, Malipur and Gosainganj railway stations of Uttar Pradesh and also open a godown at Akbarpur Railway junction.	Shri R.P. Suman		
132.	Need to expedite the esta- blishment of an Agricul- tural Research Centre at Khandwa in Nimar region of Madhya Pradesh.	Shri Kali Charan Sakargayam	30.3.1987	0 13
133.	Need to give clearance to the proposed Thermal Station in Rayalseema and include it in the Seventh Five Year Plan.	Shri K. Rama- chandra Reddy		

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134.	Need to take necessary steps to protect Saran district in Bihar from devastation caused by floods and erosion of river Ganga.	Shri Ram Bahadur Singh		
135.	Need for construction of roads by DCBR in border areas of Pithoragash dis- trict in Uttar Pradesh.	Shri Harish Rawat		
136.	Need to take necessary measures for deaning Kamla Canal Project in Madhubani district of Bihar.	Shri Abdul Hannan Ansari		
137.	Need to take necessary measures to improve rail facilities in Bihar.	Dr. C.P. Thakur		ſ
138.	Need to take necessary measures to prevent theft of precious antiques in Bihar.	Smt. Madhuri Singh		,
139.	Need to give "Uuemploy- ment allowance" to the unemployed youth of the country,	Shri Shanti Dhari- wal		
	Need to direct the commercial banks in Orissa to help the Scheduled Castes and Scheduled Tribes Development Finance Cooperative Corporation in disbursement and recovery of loans.	Shri Radhakant Digal	31.3.1987	0 13

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141.	Need to take steps to eusure compliance of the directions issued in regard to appointment of SC & ST candidates to various Government posts.	Shri K.D. Sultan- puri		
142.	Need to formulate a Scheme for laying pipeline for natural gas in Assam and make provision for adequate funds.	Shri Muhiram Saikia		
143.	Need to have a separate division for proper management of coalfields in Orissa State.	Shri Sriballav Pani g rahi		
144.	Need to provide sufficient funds to the State Govern- ment of Assam for under- taking permanent flood control measures.	Shri Parag Chaliha		
145.	Need to construct a tele- phone exchange building at Tumkur and also Pro- vide STD facility at Tiptur exchange in Karnataka.	Shri G.S. Basava- raju		
146.	Need to make available ATS and anti-rabies vaccines at a reasonable prices.	Dr. Chander She- khar Tripathi		
147.	Need to take early decision on the integrated proposal of developing Paradeep Port.	Shri Lakshman Mallick		
148.	Need to waive customs duty on the import of wool to protect the carpet industry in the country particularly in Marzapur Bhadoi in Uttar Pradesh.	Shri Umakant Mishra	1.4,1987	0 12

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149.	Need to set up an ordnance factory in Panna or Damoh district of Sagar division in Madhya	Shri Dal Chander		н. м.
150.	Pradesh. Need to send a central team to examine the situation arising out of acquision of land of Adivasis in Dudi and Robertsganj areas of Mirzapur district in Uttar Pradesh and arrange to	Shri Ram Pyare Panika		
151.	Need to arrange payment of wages to the workers of the Tobacco Company, Bikkavolu in Andhra Pradesh and take steps to reopen the factory.	Shri Sri Hari Rao		
152.	Need to allocate sufficient funds for early completion of Rapid Transit System between Madras Beach and Luz.	Shri A.C. Shan- mugam		
153.	Need to give adequate compensation to the landowners whose lands has been acquired for setting up industries in Bilaspur district of Madhya Pradesh and also provide employment to the local people.	Dr. Prabhat Kumar Mishra		
154.	Need to set up an office of Regional Manager of State Bank of India at Berhampur in Orissa and also open its Branch at Aska.	Shri Somnath Rath	- 2.4.1987	0 15

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•					Н. М.
	155.	Need to restore the direct Indian Airlines flight from Delhi to Jabalpur.	Shri Ajay Mushran		
~) 156.	Need to provide financial assistance to the tune of Rupees fifty crores to the State Government of Bihar for construction of pucca and all weather roads in Jhanjharpur area of North Bihar.	Dr. G.S. Rajhans		
	157.	Need to extend necessary assistance to the fishermen of Goa and the Goa Fisheries Cooperative Bank Ltd.	Shri Shantaram Naik		
	158.	Need to provide relief in Income-tax to workers employed in Government and public sectors.	Shri Ajit Saha		
	159,	Need to give clearance to Mangalore Refinery Pro- ject of Karnataka.	Shri V.S. Krishna Iyer	 	
	160.	Need to provide STD facility in Gondia, Bhandara and Tumsur in Maharashtra and also extend the capacity of telephone exchange at these places,	Shri Keshavrao Pardhi		
	161,	Need to make reasonable payment to Anganwadi workers in the country.	Shri Balwant Singh Ramoowalia		
	162,	Need to consider the pro- posal of setting up of a Security Printing Press with a mint in Karnataka.	Smt. Basavarajes- wari		

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163.	Need to take necessary steps to control the filaria in Chandrapur, Bhandara and Gadchiroli districts of Maharashtra.	Shri Vilas Muttem- war		
164.	Need to take necessary measures to ensure pay- ment of remunerative price to the cane growers in Northern Bihar.	Prof. Chandra Bhanu Devi		
165.	Need to provide old age pension to agricultural labour in the country.	Shri Amarsinh Rathawa		
166.	Need to improve trans- port facilities in Madhya Pradesh to accelerate the economic development of the State.	Shri Pratap Bhanu Sharma	3.4.1987	0 10
167.	Need to amend the Railway Accidents (Compensation) Rules and set up one man standing tribunals for setting accident claims.	Dr. S. Jagatrak- shakan		
168.	Need to ensure that the L P.G. meant for domestic use is not diverted for commercial use by the dealers for monetary gain.	Smt, Kishori Sinha		
169.	Need to consider the feasi- bility of developing Soron town in Etah, Uttar Pradesh as a tourist resort.	Shri Mohd. Mah- fooz Ali Khan		

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170.	Need to issue necessary instructions to Kamptee Cantonment Board authorities to stop collecting taxes on movement of goods and also remove barrier installed on Nagpur-Jabalpur National Highway.	Shri Banwari Lal Purohit		
171.	Need to provide financial assistance for construction of roads and other communication facilities in Himachal Pradesh.	Shri K.D. Sultanpuri		
172.	Need to look into the reasons for dropping the Aluminium Project at Ratnagiri in Maharashtra during the Seventh Plan.	Shri Hussain Dalwai		
173.	Need to start a minicen- sus in Kashmir valley and Jammu region for grant- ing Scheduled Tribe status to the people of Ladakh.	Shri P. Namgyal	6.4.1987	0 09
174.	Need to introduce a super fast express train from Tirupathi to Jammu and name it as 'Balaji Express.'	Shri Chimata Sambu		
175	Need to develop Hardia Tal in Saran district of Bihar.	Shri Ram Bahadur Singh		
176	Need to provide financial assistance to the State Government of Orissa for construction of a stadium by Deogarh Municipal Council Orissa in the memory of Smt. Indira Gandhi.	Shri Sriballav Panigrahi		

1	2	3	4	5
177.	Need to connect Kandla with Ahmedabad and Jamnagar by Vayudoot service.	Smt. Usha Thakkar		н. м.
178.	Need to enact law to ban the evil practice of human/animal sacrifice in the country.	Shri Anadi Charan Das		
179.	Need to set up a major industry in Garchiroli district of Maharashtra,	Shri Vilas Muttemwar		
180.	Need to streamline the procedure for collection and distribution of milk and surply 'oil cake' to farmers at cheap rate by stopping its export.	Shri Kamla Prasad Rawat		
181.	Need to develop Datia and Bhind districts of Madhya Pradesh as tourist centres of national importance.	Shri Krishna Singh	8.4,1987	0 11
182.	Need to develop Kesaria Village in Bihar as a tourist centre,	Smt. Prabhawati Gupta		
183.	Need to take necessary measures for afforestation of Aravali hills in Rajasthan.	Prof. Nirmala Kumari Shaktawat		
184.	Need to provide more railway facilities in North Bengal.	Shri Ananda Pathak		
185.	Need to open an Ail India Radio Station at Perun- durai in Tamil Nadu.	Shri P. Kolandaivolu		ann an on product

1	2	3	4	5
186.	Need to review the new policy regarding coal distribution to safeguard the interests of the coal consuming units in Northern India.	Smt. Chandra Tripathi		н. м.
187.	Need to construct a new aerodrome at Jabalpur with all necessary facilities including that of night landing.	Shri Ajay Mushran		
188.	Need to open more Post Offices in rural areas specially at Vasai and Palghat Talukas of Thane district of Maherashtra.	Shri Anoopchand Shah		
189.	Need to impart anti-drug education right from school level and consider introducing death penalty to persons dealing with narcotics.	Smt. Kishori Sinha		
190.	Need to take necessary measures to ensure ade- quate supplies of water for drinking and irriga- tion purposes in Balram- pur area of Gonda district of Uttar Pradesh,	Shri Deep Narain Ban Mahant	9.4.1987	0 11
191.	Need to provide central assistance to save the peo- ple of Rayalaseema area in Andhra Pradesh from recurring drought,	Shri K. Ramachandra Reddy		
192.	Need to provide parcel van facilities at Gudur Railway station in Nellore district of Andhra Pradesh for transporting lemons to places like Delhi and Calcutta.	Shri P. Penchalaiah		

1	2	3	4	5
				н. м.
193.	Need to amend Forest Conservation Act, 1980 for the development of Adivasi area in Maha- rashtra.	Shri S.S. Bhoye		
194.	Need to give more rowers to the Commission ap- pointed by the Govenr- ment for the welfare of Scheduled Castes and Scheduled Tribes.	Shri Lala Ram Ken		
195.	Need to take necessary measures to give relief to the drought affected people of Chikkaballapura area in Karnataka.	Shri V. Krishna Rao		
196.	Need to provide more travelling facilities to the people of Orissa to Surat and Ahmedabad.	Shri Somnath Rath		
197.	Need to construct bridges over Karch and Bagmati rivers in Darbhanga and Samastipur districts of Bihar.	Shri Ram Bhagat Paswan	10.4.1983	0 09
198.	Need to sanction higher rate of subsidy to Tuber-culosis Hospital, Andul Road, Howrah to ensure better services to ESI patients.	Dr. Sudhir Roy		
199.	Need to construct a new over-bridge at Khandwa junction in Madhya Pradesh on priority basis.	Shri Kalicharan Sakargyam		
200.	Need to open an AIR centre at Ujjain in Madhya Pradesh,	Shri Satyanarayan Pawar	j	

1	2	3	4	5
				Н. М.
201.	Need to formulate a scheme for providing drinking water to various towns in the country particularly in Uttar Pradesh and allocate adequate funds for the purpose.	Dr. Chandra Shekhar Tripathi		
202.	Need to develop Shrang- verpur-Chauraghat area of Phulpur region in Uttar Pradesh as a tourist resort.	Shri Ram Pujan Patel		
203.	Need to bring Bhayander Telephone Exchange under Mahanagar Telephone Nigam Ltd.	Shri Anoopchand Shah		
204.	Need to give financial assistance to the State Government of Karnataka for the development of sugar-cane in the state.	Smt. Basavara- jeswari	15,4,1987	0 20
205.	Need to make necessary changes in judicial Service Recruitment Rules to en- sure 20 per cent reserva- tion for women in these services.	Shri Shantaram Naik		
206.	Need to set up a Door- darshan Kendra with studio facilities at Jammu.	Shri Janak Raj Gupta		
207.	Need to construct rail-cum- road bridge on river Krishna connecting Re- ralla and Machilipathnam during the current Plan period.	Shri N. Venkata Ratnam		

1	2	3	4	5
				Н, М.
208.	Need to ensure remunera- tive price to tobacco growers in the country.	Shri B.N. Reddy]	
209	Need to take steps to ameliorate the condition of scheduled castes and scheduled tribes in the country.	Shri Somnath Rath	1	
210.	Need to provide adequate facilities in Agra for promotion of international tourism.	Shri Nihal Singh		
211.	Need to recognise the higher course of Sri Aurobindo International Centre of Education, Pondicherry as equivalent to B.A. and BSc. courses of other Universities in the country.	Shri Chintamani Jena		
212.	Need to take urgent neces- sary steps to convert the manual exchange in Giridih district of Bihar into an automatic exchange.	Shri Sarafraj Ahmed	16.4.1987	0 13
213.	Need to take necessary measures for preservation and exhibition of the relics of Buddhist stupas and other items excavated in Laligiri and Udaygiri regions of Cuttack district in Orissa and provide necessary facilities for the tourists.	Smt, Jayanti Patnaik		
214.	Need to provide adequate funds for the development of Waltair railway station in Andhra Pradesh.	Shri P. Appala- narasimham		

1	2	3	4	5
215.	Need to set up a regional	Shri Ram Bahadur		Н, М.
	railway headquarter in Patna city.	Singh		
216.	Need to develop various religious places of Ayodhya and Faizabad for promo- tion of tourism.	Shri Nirmal Khatri	J	
217.	Need to send a high leavel committee to look into the implementation of labour laws in Mirzapur district of Uttar Pradesh.	Shri Ram Pyara Panika		
218.	Need to take necessary measures to provide resi- dential ptots and funds under 'Special Component Plan' to the Harijans in district Ganganagar of Rajasthan.	Shrì Bírbal		
219.	Need to fix different yar- dsticks for allocation of funds to small farmers under the NREP and RLEGP schemes for the hilly regions of the coun- try.	Shri Hatish Rawat	20.4,1987	Ø 0 9
120.	Need to give adequate compensation to farmers of Darerigani, District Basti, whose lands have been acquired by the Department of Tourism,	Stiri Kazî Jalil Abbasi		
221.	Need for early execution of repair work on Trivandrum Kanyakumari National Highway.	Shri Ñ, Dennis		

1	2	3	4	5
222.	Need to continue the facilities provided to Balasore district of Orissa under 'No-Industries Districts' upto 31st March, 1988.	Shri Chintamani Jeaa		Н. М.
223.	Need to take necessary measures for the develop- ment of Telengana region of Andhra Pradesh.	Shri C. Janga Reddy		
224.	Need to take necessary measures to increase the production of oilseeds in the country.	Shri Kamla Prasad Rawat		
225.	Need to set up more units of Bharat Heavy Electrical Ltd., in Madhya Pradesh.	Shri K.N. Pradhan		
226.	Need to lift ban on creation of new posts and filling up of the existing vacancies in Postal and Telecommunications Departments.	Prof. Narain Chand Parashar		
227.	Need to set up monitor- ing committees to look into the development works in Bastar district of Madhya Pradesh,	Shri Manku Ram Sodi	21.4.1987	0.12
228	Need to issue necessary instructions to LPG distributors of Bombay to store LPG cylinders in proper godowns and not on roads or footpaths.	Shri Anoop Chand Shah		

1	2	3	4	5
	The state of the s			н. м.
229.	Need to withdraw the recent increase in excise duty on wood particle boards and fibre boards.	Dr, Sudhir Roy		
230.	Need to set up a 'Thermal Power House' in Dohri- ghat of Azamgarh district of Uttar Pradesh,	Shri Raj Kumar Rei		
231.	Need to extend electric train from Madras to Sullurpet.	Dr. Chinta Mohan		
232.	Need to provide more trains for Bhandara district of Maharashtra.	Shri Keshavrao Pardhi]	
233.	Need to provide necessary assistance to the Government of Kerala to meet the drought situation in the State particularly in Attapaddy region of the Western Chats.	Shri V.S. Vijay- raghavan		
234.	Need to expedite issue of licences for opening of bank branches in Cuttack and Koraput districts of Orissa under Branch Expansion Programme of the Reserve Bank of India,	Stiri Lakstimati Malliok		
2 35,	Need to provide a raft system for Bangalore city to meet its increasing transport demand,	Shrí Srikantha Datta Narasimha- raja Wadiyar	22,4,1987	0 16
236	. Need to set up a large sugar factory in Mithila region in North Bihar.	Dr. G.S. Rajhans	*	

1	2	3	4	5
				Н. М.
237	. Need to develop Maredi- milli and Yelluaram talukas in Andhra Pradesh as tourist Centres,	Shri Gopala Krishna Thota		
238.	Need to monitor the Textile Modernisation Fund to safeguard the interests of textile workers.	Dr. Datta Samant		
239.	Need to implement the proposed schemes for the develodment of sericulture in Uttar Pradesh,	Shri Madan Pandey		
240.	Need to provide sufficient funds to the State Government of Karnataka to take anti-sea-erosion measures in Canara district and prevent its recurrence.	Shri G, Devaraya Naik		
241.	Need to take necessary measures to prevent the closure of BALCO Ltd.	Shrì Mohanlal Jhikram	•	
242.	Need to send a team of senior Railway Officers; to Vidarbha to suggest measures for the development of Railways in that region.	Shri Vilas Muttemwar		
	Need to send a survey team to District Agra in Uttar Pradesh to study the grave situation arising out of the shortage of drinking and irrigation water and extend necessary financial assistance to the State Government.	Shri Ganga Ram	23.4,1987	0 14

1	2	3	4	5
				н. м.
244.	Need to "start new fast trains from Banaras to Bombay and from Allaha- bad to Ahmedabad	Shri Dal Chander Jain		
245.	Need to accept the recom- mendations of Fourth Pay Commission regarding grant of ex-gratia payment to CPF retirees.	Shri Basudeb Acharia	 	
246.	Need to avoid discrimina- tion in the matter of issuance of passports to the people of Punjab.	Shri Balwant Singh Ramoowalja		
247.	Need to construct a bridge over railway crossing at Thirupepaliyar town in Tamil Nadu.	Shri P.R.S. Venkatesan		
218.	Need to take appropriate steps to improve the condition of rickshaw pullors in the country.	Shri Anadi Charan Das)	
249.	Need to declare the city of Ulhasnagar an Ordna- nce Factory area of Thane in Maharashtra as named city.	Shri S.G. Gholap		
250.	Need to properly rehabili- tate the people displaced as a result of setting up of Super Thermal Power Station at Talcher in Orisea,	Sirri Sriballav Panigrabi		
251.	Need to take steps to protect the entire coastal belt of Kerala from sea- erosion.	Prof. K. V, Thomas	24.4.1987	0 10

1	. 2	3	4	5
	A STATE OF THE STA			н. м.
252	 Need to open a TV relay station at Ramagundam in Andhra Pradssh. 	Shri G, Bhoopathy		
253	. Need to introduce another direct train between Bangalore and Bombay.	Shri V.S. Krishna Iyer		
254	. Need to develop railway communication system in Orissa State for its overall development.	Shri Jagannath Patnaik		
255.	Need to enact legislation to ban Devdasi system in the country.	Shri V. Krishna Rao)	
256.	Need to provide special central assistance to the Government of Karnataka to meet the drought situation.	Shri Srikantha Datta Narasimharaja Wadiyar		
257.	Need to lay new railway line from Kalyan to Murbad in Maharashtra.	Shri S. G. Gholap		
258.	Need to take immediate steps to check the large scale drop outs of SC/ST students in Koraput, Phulbani and Kalahandi districts of Orissa.	Shri Lakshman Mallick		
259.	Need to take necessary measures to meet the serious situation arising out of the shortage of drinking water in Gyaupur Tehsil of Varanasi district in Uttar Pradesh.	Shri Umakant Mishra		

1	2	3	4	5
				Н, М.
260.	Need to take necessary measures to overcome the drinking water crisis in Midnapur and Kharagpur towns of West Bengal.	Shri Narain Choubey	27.4.1987	0 10
261.	Need to allow farming of opium in Chambal District of Madhya Pradesh.	Shri Kamodi Lal Jatav		
262.	Need to send a Central team to Nagpur to assess and review the functioning of Model Mills.	Shri Banwari Lal Purohit		
263.	Need to supply energy to Kerala from Kalpakkam and Ramagundan Central Projects and also set up a thermal power plant in Kayam Kulam.	Snri Thampan Thomas		
264.	Need to provide T.V. transmission facilities in Malyalam at Palaghat through microwave.	Shri V.S. Vijayaraghavan		
265.	Need to restore the system of supplying coal by rail to the industrial units in the country.	Dr. Chandra Shekhar Tripathi		
	Need to take up the construction of the Shivalik project including the Swan Channelisation project of Himachal Pradesh, before the end of 7th Plan.	Prof. Narain Chand Parashar		
267.	Need to take steps to revive the heavy water plant at Talcher.	Shri Chintamani Jena		

1	2	3	4	5
				Н. М.
268.	Need to take necessary measures to check the spread of various diseases in tribal areas of Orissa.	Shri Nitya Nand Mishra	28,4,1987	0 10
269.	Need to render financial assistance to the State Government of Andhra Pradesh for providing drinking water to East Godavari district and also clear Polavaram project.	Shri Sri Hari Rao		
270.	Need to re-examine the SC/ST reservation formula for Bengali families settled in Rajasthan.	Shri Jujhar Singh		
271.	Need to take necessary measures to provide drink- ing water in the country particularly in eastern dis- tricts of Uttar Pradesh.	Shri Raj Kum ar Rai		
272.	Need to shift the head- quarters of the South- Eastern railway to Orissa.	Shri Sriballav Panigrahi		
273.	Need to allow the Farmer Cooperatives to set up sugar factories of the capacity of 1250 TDC.	Shri Madhusudan Vairale		
274.	Need to restore full exemption of import duty on VCM or continue the prebudget position of import duty of 10 per cent on it to prevent closure of M/s. Dharangadhra Chemical Works Ltd. in Tamil Nadu.	Shri R. Dhanus- kodi Athithan		

1	2	3	4	5
				н. м.
275.	Need to take steps to protect the villagers and their cattle from tigers escaping from the Tiger Project of Sunderbans in West Bengal.	Shri San at Kumar Mandal	 	0 10
276.	Need to initiate immediate action to counter Pakistan's anti-India propaganda and reassure Arab countries of India's unequivocal support for their cause.	Shri Aziz Qureshi		
277.	Need to give financial assistance to the State Government of Tamil Nadu to the tune of Rupees Thirty crores to overcome the acute scarcity of drinking water in Madras city and also implement Krishna water scheme.	Dr. A Kalanidhi		
278.	Need to set up 'Bithoor Development Authority' for overall development of Bithoor town in Kanpur district of Uttar Pradesh.	Shri Jagdish - Awasthi) 	
279.	Need to initiate talks with the Government of Nepal for the construction of a multi-purpose high dam on the river Kosi at Bara- hakahetra.	Dr. G.S. Rajhans		
280.	Need to set up National Cultural Council as an apex body to coordinate the activities with State academies etc. to provide incentives to the writers of regional languages.	Prof. Narain Chand Parashar		

1	2	3	4	5
				Н. М.
281.	Need to connect Gopal- pur-Bhubaneswar by Vayu- doot service and extend it to Andhra Pradesh.	Shri Somnath Rath		
282.	Need to provide financial assistance to the State Government of Andhra Pradesh to meet the drought situation in Anantpur district.	Shri K. Rama- chandra Reddy	4.5,1987	0 15
283.	Need to ensure that the small scale industrial units do not lose their status as an 'export house' at the time of renewal due to conditions laid down in new Import-Export Policy.	Shri P. Kolandai- velu		
284.	Need to provide adequate finacial assistance for taking relief measures to meet the drought situation in Tamil Nadu.	Shri N. Dennis		
285.	Need to take steps to revive natural harbour at Cuddalore O.T. in South Arcot district, Tamil Nadu.	Shri P-R.S. Ven- katesan		
286.	Need to set up alcohol based industries in Azam-garh and Ballia Districts of Uttar Pradesb.	Shri Raj Kumar Rai		
287.	Need to set construct dams on 'Naar' and 'Paar' rivers to make available drinking water to the people of Malegaon, Chandwad and Yevla teh- sils of Maharashtra.	Shri S.S. B hoye		

1	2	3	4	5
288	Need to provide a halt of Gomti Express at Tundla junction and stopage of express trains at Firoza-	Shri Ganga Ram		Н. М.
289.	bad and Shikohabad railway station. Need to give financial assistance from the Prime	Dr. Chander Shek-		
	Minister's relief fund to the persons affected by fire in Khalilabad district of Uttar Pradesh and also to construct houses for them under Indira Awas Yojana.	har Tripathi		
290.	Need to hand over the excavated idols to the concerned religious communities particularly Jain idols excavated in Hansi in Haryana and Damoha in Madhya Pradesh.	Shri Dal Chander Jain	5.5.1987	0 11
291.	Need to connect National Highway No. 12 with National Highway No. 43 from Jabalpur to Raipur via Mandla.	Shri Mohan Lal Jhikram		
292.	Need to look into the working of Railway employees Cooperative Group Housing Society, Delhi.	Shri Aj it Kumar Saha	 	
293.	Need to set up a centre for UPSC examinations at Gangtok in Sikkim.	Smt. D.K. Bhan- dari		

1	2	3	4	5
		_		н. м.
294.	Need to take necessary measures to set up a bench of Allahabad High Court at Agra in Uttar Pradesh.	Shri Nihal Singh		
295.	Need to provide more facilities to Railway licen- sed proters in the country particularly at Borivali station.	Shri Anoorchand Shah		
296.	Need to take necessary steps for timely and inex- pensive dispensation of justice to tribals in Bastar district in Madhya Pra- desh.	Shri Manku Ram Sodi		
∠97.	Need to streamline the procedure regarding payment of loans under IRDP and other schemes in Kota district of Rajasthan.	Shri Shanti Dhari- wal	 	
298.	Need to take appropriate action for eviction/vacation of encrochment on the premises of Ladakh Buddhist Vihar near ISBT Delhi.	Shri P. Namgyal	6.5.1987	0 15
299.	Need to ban import of shellac and also include a representative of raw lac growers in the Shellac Export Promotion Council.	Dr. Phulrenu Guha		
300.	Need to take necessary measures to provide drinking water in rural areas of the country particularly in Jahanabad region of Bihar.	Shri Ramashray Prasad Singh	 	

1	2	3	4	5
				н. м.
301.	Need to render financial assistance to State Governments of Punjab, Haryana, Himachal Pradesh, Jammu and Kashmir and Bihar to provide relief to farmers, whose crops have been destroyed by recent heavy rains and hailstorm.	Shri Balwant Singh Ramhoowalia		
302.	Need to supply adequate power from central power plants to meet the shor- tage of power in Andhra Pradesh.	Shri Sri Hari Rao		
303.	Need to improve the salary structure of teachers and other staff of Sainik Scho- ols and also open Sainik Colleges in the country.	Prof. Nirmala Kumari Shak- tawat		
304.	Need to take necessary steps to provide drinking water in Purnea district of Bihar.	Smt, Madhuri Singh		
305.	Need to provide financial assistance for completion of Kodumudiyaru Reservoir Scheme in Tirnuelveli district of Tamil Nadu.	Shri R. Dhanush- kodi Athithan		
306.	Need to set up an ord- nance factory in Canton- ment area of Datia district in Madhya Pradesh.	Shri Krishna Singh	 	0 15
307.	Need to take necessary steps to protect the fer- romanganese factories in the country.	Shri Keshorao Pardhi		

1	2	3	4	5
				Н. М.
308.	Need to take necessary measures to prevent ex- ploitation of migrant workers from Orissa enga- ged in construction activi- ties in various States.	Shri Anadi Charan Das		
309.	Need to withdraw the decision to adjust the dues of West Bengal State Electricity Board to NTPC and Coal India Ltd. against Central assistance.	Shri Somnath Chat terjec		
310.	Need to take steps to check the flow of foreign money into India to religious/social organisations.	Shri Amar Roy- pradhan		
311.	Need to take urgent measures to meet the drought situation in various parts of the country.	Shri Kamla Prasad Rawat		
312.	Need to reduce the import duty on raw wool to encourage export of hand- knotted carpets.	Smt. Chandra Tirpathi		
313,	Need to provide more telephone connections to Yavatmal city of Maharashtra.	Shri Uttam Rao Patil		
314.	Need to construct an over- head bridge across Cham- bal river between Chau Mehla and Sitamow to ensure smooth communi- cation between Rajasthan and Madhya Pradesh.	Shri Jujhar Si ng h	8.5.1987	0 10

1	2	3	4	5
315.	Need to ensure adequate supply of Postal orders of different denominations in West Bengal.	Km. Mamta Banerjee	1	Н. М.
316.	Need to give clearance to Manugur Thermal Plant in Andhra Pradesh.	Shri Gopala Krishna Thota		
317.	Need to make available in- frastructural facilities to Palda and Mudialy Fisher- men's Cooperative So- cieties in West Bengal.	Shri R.P. Das		
318.	Need to conduct opinion poll in the disputed area to solve the Maharashtra-Karnataka border issue.	Dr. Datta Samant		
319.	Need to open an office of Commissioner of Income- tax at Thane or bring Thane area under the jurisdiction of Income-tax Commissioner, Bombay.	Shri S.G. Gholap		
320,	Need to set up a Unani Research Institute at Bhopal,	Shri K.N. Pradhan		
321.	Need to give financial assistance to Uttar Pradesh Government for the for- mation of Ferozabad as a separate district.	Shri Ganga Ram	11.5,1987	0 15
322.	Need to set up Thermal Power Project at Rajakka- mangalam in Kanya- kumari district, Tamil Nadu.	Shri N. Dennis		

1	2	3	4		5
				Н	M
323	. Need to give adequate financial assistance to the Government of Uttar Pradesh to provide relief to the farmers whose crops have been destroyed by heavy rains, hall storm etc.	Shri Ra j Kumar R a i			
324	Need to develop Araku Valley ond other places of tourist attraction in Vizag district of Andhra Pradesh.	Shri Gopal Krishna Thota			
325.	Need to formulate a total water management plan for flood control and drainage of Mahananda basin in Bihar.	Shri Syed Shahabuddin			
326.	Need to take steps to re- open Co-operative Sugar Factory at Gauribindanur in Karnataka,	Shri V. K rishna Rao			
327.	Need to set up a bench of Orissa High Court at Sambalpur in Orissa.	Shri Sriballav Panigrahi			
328.	Need to set up new propel- lant Factory in Warrangal city of Andhra Pradesh to remove backwardness of this area.	Shri C. Janga Reddy			
329.	Need to set up the proposed Fruit Research and Development Institute in hilly region of Uttar Pradesh like Ranikhet, Doonagiri, Jalana or Champawat.	Shri Harish Rawat			

1	2	3	4	5
			н	М
330.	Need to declare the Rawa- thhata region of Rajasthan as a 'Prohibited area' and take all measures for the security and safety of the atomic units.	Prof. Nirmala Kumari Shaktawat		
331.	Need to take necessary measures to provide drink- ing water in Mandla dis- trict of Madhya Pradesh.	Shri Mohanlal Jhikram		
332.	Need to render financial assistance to the State Government of Himachal Pradesh to provide relief to the farmers whose crops have been damaged by heavy rains and hailstorms.	Shri K.D. Sultanpuri		
333.	Need to provide necessary funds for expansion of Bhubaneswar airport as an International Airport.	Smt, Jayanti Patnaik		
334.	Need to take necessary measures to safeguard the interests of betel leaf growers in the country.	Shri Chintamani Jena		
335.	Need for early implemen- tation of Rushikulya Com- mand Area Development Scheme for the develop- ment of agriculture in Orissa.	Shri Somnath Rath	12,5.1987 0	18
336.	Need to lay railway line from Kumarghat to Agar- tala in Tripura for the industrial development of the State.	Shri Baju Ban Riyan		

1	2	3	4		5
				H.	M.
337.	Need to locate the National Institute on Disaster Training and Management at Hyderabad.	Shri Sri Hari Rao			
338.	Need to streamline the procedure regarding payment of loans under I.R.R.D. and other schemes in Sri Ganganagar District of Rajasthan.	Shri Birbal			
339.	Need to send a central team to conduct survey for the construction of roads and bridges in Madhya Pradesh for its development.	Shri Kammodilal Jatav	·		
340.	Need to expedite the con- struction work on the Nagya-Sakiya Dam in Nandgao Tehsil of Maha- rashtra.	Shri S. S. Bhoye			
341.	Need to lay a broad-gauge Railway line between Bangarpet to Kolar in Karnataka.	Dr. R. Vankatesh			

(b) POSITION REGARDING RECEIPT OF REPLIES FROM MINISTERS CONCERNED AS ON 30-6-1987.

First Session

(15th January, 1985 to 30th January, 1985)

As on	Total Number of matters raised	Progress of replies sent to the Members and copoies thereof endorsed to Lok Sabha Secretariat.	Percentage of replies sent to the Members by the Ministers
1	2	3	4
30.6.1987	61	53	86.9%
		Second Session	
	(13th March	, 1985 to 20th May, 1985)	
30.6.1987	351	307	87.5%
		Third Session	•
	(23rd July,	1985 to 29th August, 1985)	
30.6,1987	158	127	80.3%
	:	Fourth Session	
	(18th November,	1985 to 20th December, 198	15)
30,6,1987	150	120	80%
	1	Fifth Session	-
	(20th Februar,	y, 1986 to 8th May, 1986)	
30.6,1987	330	253	76.6%

Sixth Session

(17th July, 1986 to 22nd August, 1986)

30.6.1987	149	115	77%	
Seventh Session				
	(4th November, 1985 to 9th December, 1986)			
30.6.1987	178	125	70,2%	

20. SUSPENSION OF MEMBER

Name of Member	Date of suspension from the service of the House,	Period for which suspended	Remarks
Shri. V. Kishore Chandra S. Deo	15-4-87	One day	The motion for suspension was moved by the Minister of Parliamentary Affairs (Shri H K.L. Bhagat

21. STATEMENT SHOWING TIME TAKEN ON VARIOUS KINDS OF BUSINESS

Business		_	ime ken	Percentage to the total time taken	
		H	M		
BILLS					
(a)	Government Bills	40	39	12.8	
(b)	Private Members' Bills	14	57	4.7	
BUDGE	rs				
(a)	Railway Budget	• 17	34	5.5	
(b)	General Budget	101	12	31.9	
CALLIN	G ATTENTION NOTICES (RULE 197)	1	45	0.6	
DISCUS	SIONS				
(a)	Half-an-Hour Discussions (Rule 55)	5	40	1.8	
(b)	Short Duration Discussions (Rule 193)	31	54	10,1	
MATTE	RS UNDER RULE 377	8	30	2.7	
MOTION	NS				
(a)	Motion under rule 342	4	34	1.4	
(b)	Motions under rule 388	0	18	0.1	
PRESID	ENT'S ADDRESS	13	23	4.2	
QUESTI	ons	43	,29	13.7	
RESOLU	TIONS				
(a)	Resolution regarding removal of Speaker	4	21 '	1.4	
(b)	Government Resolutions		*		
(c)	Statutory Resolutions	3	37	1.1	
(d)	Private Members' Resolutions	10	04	3.2	
STATEM	MENTS (Rule 372)	2	43	0.9	
Pap ces,	MATTERS such as Oath or Affirmation, pers laid on the Table, Obituary Referen- Questions of Privilege, Points of Order, sonal Explanations etc.	12	22	3.9	
	•	317	02	100.0	

^{*}Joint discussion took place on a Government Resolution [vide Statement No. 17(i) Sl. No. 1] (ii) Demands for Grants in respect of Budget (Railways) for 1987-88, (iii) Supplementary Demands for Grants (Railways) for 1986-87 and (iv) Demands for Excess Grants (Railways) for 1984-85. Time taken on joint discussion has been shown under Railway Budget.

RESUME OF WORK DONE BY LOK SABHA

(EIGHTH LOK SABHA—EIGHTH SESSION) PART—II

(27th July to 28th August, 1987)



LOK SABHA SECRETARIAT NEW DELHI

October, 1987/Kartika, 1909 (Saka)

T.O. No. 75-8 L.S.Vol. VIII (Pt. II)

★ 1987 By Lok Sabha Secretariat

Published under Rule 382 of the Rules of Procedure and Conduct of Business in Lor Sabha (Sixth Edition) and Printed by M/s. Arashdeep Printers, Daryaganj, Delhi.

PREFACE

This publication contains a brief resume of work done by Eighth Lok Sabha during the Second Part of its Eighth Session *i.e.* from 27th July to 28th August, 1987.

New Delhi; October, 1987 SUBHASH C. KASHYAP, Secretary-General.

Kartika, 1909 (Saka)

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RESUME OF WORK DONE BY THE EIGHTH LOK SABHA DURING THE SECOND PART OF THE EIGHTH SESSION, JULY—AUGUST, 1987

1. DURATION OF SESSION

Date of commencement	•••	27 July, 1987
Date of adjournment sine die	•••	28 August, 1987
Date of prorogation		*3 September, 1987
Number of days of sittings		24
Number of hours of sittings		152 hours and 06 minutes

[•] The Eighth Session of Lok Sabha consisting of two parts commenced its sittings on 23rd February, 1987 and was prorogued on 3rd September, 1987.

2, ADJOURNMENT MOTION

Leave not Granted

Subject	Name of Member	Date on which brought before the House	Remanks
Continuous killings of function people by terrorists and increasing terrorist activities in Punjab.	Shri Basudeb Acharia	7-8-1987 (Friday)	The Deputy Speaker gave his consent, to the moving of Adjournment Motion. Shri Basudeb Acharia then asked for leave of the House to the moving of the motion and on objection being taken, the Deputy Speaker asked those Members who were in favour of leave being granted to rise in their places. As less than fifty Members rose, the Deputy Speaker informed the House that the leave was not granted.

(i) Government Bills 3. BILLS

Progress/ Remarks	6	Passed	Pending	Passed
No, of amend-ments carried	∞	1	1	ı
No. of amend-ments tabled	7	1	36	1
Time taken	9	H M 2 23	Į	0 46
Date of discussion in Lok	8	6-8-37 7-8-87 10-8-87 (Consideration and passing)	ļ	30-7-87 (Cosideration and passing)
Date of laying on the Table (in the case of Bills passed by Rajya Sabha)	4	I	ı	6-5-87 (Part I of Schaion)
Date of intro-duction	3	30-7-87	30-7-87	1
Title of the Bill	2	The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Bill, 1987.	The Air (Prevention and Centrol of Pollution) Amendment Bill, 1987.	3. The Coconut Development Board (Amendment) Bill, 1987, as passed Rajya Sabha.
Si.	-	÷	ત ં	3.

				4			
6		Passed		Passed, as amend∶d	Passed	Passed	Pending.
•		1		7	ı	1	1
7		•		27	ŀ	1	1
9	H M	3 02	0 46	. to	2 04	0 0\$	1
•		30-7-87 31-7-87 6-8-87 (Consideration and passing)		10-8-87 19-8-87 20-8-87 (Consideration and passing)	27.8-87 (Consideration and passing)	28-8-87 (Consideration and passing)	1
4		6-5-87 (Part I of Session)		I	6-8-37	6-8-37	6-8-87
3		t		31-/-8/	١	1	1
2		The Payment of Gratuity (Amendment) Bill, 1987, as passed by Rajya Sabha.		The National Security (Amendment) Bill, 1987.	The Atomic Energy (Amendment) Bill, 1987, as passed by Rajya Sabha.	The All-India Institute of Medical Sciences and the Post-Graduate Institute of Medical Education and Research, Chandigarh (Ameniment) Bill, 1987, as passed by Rajya Sabha.	The Parsi Marriage and Divorce (Amendment) Bill, 1987, as passed by Rajya Sabba.
-		÷		ž i	•	۴.	eć

			ż			n for	cxen-	of time	presenta-	leport	Joint	e upto	y of the	ssion,	opted.								val of	
Passed		Passed,	as amended.	Passed		A motion for	further exen-	sion of	for pre	tion of Report	of the Joint	Committee upto	the last day of the	Winter Session,	1987, adopted.	Passed			•	rassed			disappro	
ı		-		I		1										1				1			seeking	
1		_		1		1										1			ž				Resolution	
1		•		1		ı										'				7			tory	
16		26		4		0													8				Statu	
0		0		7		0											_		'n			_	₩.	
28-8-87	and passing)	25-8-87	(Consideration and passing)	20-8-87	(Consideration and passing)	19-8-87	(Motion for	further exten-	sion of time	for presenta-	tion of the	Report of	the Joint	Committee)		24-8-87	(Consideration	and passing)		19-9-47	(Consideration	and passing)	ssed together with 87 (No. 3 of 198	
7-8-87		l		l		١										18-8-81				١			was discuinance, 19	
١		14-8-87		17-8-87		26-8-85	(Earlier)	Session)								1				13-9-61			of the Bill adment) Ord	
_	Sabha.	10. The Brentford Electric (India)	Limited (Acquisition and Transfer of Undertakings) Bill, 1987.	•	(Srecial Provisions) Continuance Bill, 1987.	The Lokpal Bill, 1985.										. The Punjab State Legisla-		Powers) Bill, 1987, as	passed by Kajya Sabha.	THE TELLOTISE AND	ruplive Activities (Pre-	vention) Bill, 1987.	* The motion for consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of the National Security (Amendment) Ordinance, 1987 (No. 3 of 1987).	
٥.		<u>.</u>		Ξ		12.										<u>@</u> 13.			9	3			• !	

Discussed together alongwith the Statutory Resolution seeking disapproval of the Terrorist and Disruptive Activities (Prevention). Ordinance, 1987 (No. 2 of 1987).

(6)

2			4	~	9 H		,		•
The National Dairy Deve. 21-8-87 lopment Board Bill, 1987.	21-8-87		1	25:8-87 26-8-87 (Consideration and passing)	,		3 6 .	1	Parad
The Representation of the — 2 People (Amendment) Bill, 1987, as passed by Rajya Sabha.	1	7	24-8-37	28-8-87 (Consideration and passing)	0 24	-	t	ŧ	Passed
The Shipping Development 24-8-87 Fund Committee (Abolition) Amendment Bill, 1987.	24-8-87		1	ı	i	·	1	1	Pending
The labour Laws (Exemp- 24.8-87 tion) from Furnishing Return and Maintaining Registers by Certain Establishments) BHI, 1987.	24.8-87		1	1	0 03	•		ı	Pending
The Legal Services Autho- 24-8-87 rities: Bill, 1987.	24-8-87		ı	27-8-87 (Consideration and passing)	3 03		61	-	Passed, as amended
The Purjub Appropriation 24-8-87 Bill, 1967.	24-8-87		1	24-8-87 (Consideration) and penetry)	0 01	'	,	1	Passed

A motion for further extension of time for presentation of the Report of the Joint Committee upto the last day of the Winter Session, 1987, adopted.	Passed, as amended **		- Presed	- Passed
	7			
1	m •		80	1
- 0	00		37	02
•			-	•
25-8-57 (Motion for further extension of time for presentation of the Report of the Joint Committee)	27-8-47 28-8-87 (Consideration and passing)	27-5-87 23-8-37 (Consideration and passing)	27-8-87 (Consideration and passing)	26-2-87 (Consideration and posting)
1	ı	1	1	1
25-4-86 (Barlier Session)	26-8-87	26-8-87	26-8-67	26-8-87
Bill, 1986,	(Fifty- Bill,	of the Amend-	# #	printion (No. 4)
Bill.	tion ment)	etton ond 87.	Mare-Tax	u o
9 2	*22.@ The Constitution eighth Amendment) 1987.	The Representation of the Prople (Second Amend-mont) Bull, 1987.	The Expenditu 1987.	The Appropria
Ę	@ E ≗g ≥	E & B	E =	25. THE
,	•22.	• .	7.	23

Discussed together.

and other comments of the second of the seco

es The short tittle of the Bill was changed to the Constitution (Fifty-seventh Amendment) Bill, 1987 by Lok Sabba through an amendment to clause 1,

	6 0	4	8	٠	-	•	6
				н			
The Election Laws (Reserva- tion of Seats for the Sche- duled Tribes in certain North-Esstern States and Union Territories) Amend- ment Bill, 1986.	14-8-87 (Barlier Session)	i	27-8-86 (Motion for withdrawal of the Bill)	10. 0	j. 1	1	Bill withdrawn by leave of the House.
27. The Regional Rural Banks (Amerdment) Bill, 1987.	28-8-87	i	ī	1	i	!	Pending.
Housing Bank	28-8-87	1		1	1	1	Pending.

SUMMARY

1.	Bills pending at the end of the 1st part of the 8th	٠.	
	Session	••• .	10
2.	Bills introduced	•••	17
3.	Bills opposed at introduction stage	•••	2
4.	Bills passed by Rajya Sabha and laid on the Table	•••	:6
5.	Bills passed by Rajya Sabha and returned by Lok Sabha with amendments		Nil
6.	Bills returned by Raj a Sabha with amendments and laid on the Table	···	Ņil
7.	Bills passed		19
8.	Bills negatived	•••	Nil
9.	Bills withdrawn	•••	1
10.	Bills part-discussed	•••	Ŋil
11.	Motions for adjournment of debate on Bills adopted		Nil
12.	Bills referred to Select Committee	•••	Nil
13.	Bills referred to Joint Committee		Nii
14.	Bills reported by Select Committee	•••	Nil
15.	Bills reported by Joint Committee	•••	Nil
16.	Bills originating in and referred to Joint Com- mittee by Rajya Sabha in respect of which motion for concurrence was adopted by Lok Sabha		Nļi
17.	Bills pending at the end of the second part of session vide Para No. 1853 of Lok Sabha Bulletin-Part II, dated 10 September, 1987.		13

(ii) Private Members Bills

Progress/ Remarks	•		Pending	Pending	Pending	Pending
No. of amend-ments carried	∞		I	1	1	ı
No. of amend- ments tabled	7		ł	ſ	1	i
Time taken	•	H, M.	1	ı	i	i
Date of discussion in Lok Sabba	5		ī	1	1	ı
Date of laying on the Table (in case of Bills passed by Rajya Sabha)	4		1	1	ı	1
Date of introduction	3		31-7-1987	31-7-1987	31-7-1987	31-7-1987
No. Title of the Bill and Member in-charge	2		The Agricultural Workers (Minimum Wages and Welfare) Bill.	The Environment (Protection) Amendment Bill, 1987 (*mand- ment of section 2, etc.) by Shri Bhattam Srirama Murty.	The Public Employment (Field of Schedion, Domicile Requirement and Transferability) Bill, 1987 by Shri Syed Shahabuddin,	The Destitute and Poor (Majate-nance and Rehabilitation) Bill, 1987 by Shri Ajoy Biswas.
ig. No.	-		<i>-</i> :	4	e.	→

Pending	Pending	Pending	Bill with- drawn by leave of the House,	Bill withdran by leave of the House,
i	t	1	N L	ב ג
ı	ı	1	Ä	אַנ
1	1	0.04 minutes taken on introduc- tion of Bills at S. Nos.	0-01	1-29 (excluding 6 hours and 31 minutes taken during First Part of Eighth Session)
1	1	1	31-7-1987 (Motion for with- drawal)	10 4-1987 24-4-1987 8-5-1987 (First Part of Eighth Session) 31-7-1987 (Further conside- ration)
1	1	t	1	I
31-7-1987	31-7-1987	31-7-1987	24-4-1987 (First Part of Eighth Session)	26-7-1985 (Earlier Session)
The Constitution (Amendment) Bith, 1987 (Substitution of new article for article 263) by Shri Syed Shahabuddin,	The Constitution (Amendmendt) Bill, 1987 (Amendment of Seventh Schedule) by Dr. Chandra Shekhar Verma.		The State of Goa, Daman and Diu Bill, 1987 by Shri Shantaram Naik.	The Eradication of Unemployment Bill, 1985 by Shri G.M. Banat-walla.
4)	.	~	v c	o.

6	Bill with- drawn by leave of the House,	Pending .	Pending	Pending	Pending	Pending [5.* :
•	ll ll	i	1	I	1	1
1	뉥	1	1	i	1	ł
۰	H M 4-51	I		i	1	1 :
s	31-7-1987 14-8-1987 28-8-1987 (considera-	1	١	t	ı	1
-	1	1	1	1 ;	1	1
9	13-3-1987 (First Part of Eighth Session)	14-8-1987	14-8-1987	14-8-1987	14.8-1587	14-8-1587
2	The Prohibition of use of Religious, Communal, Regional and Sectoral Nomenclatures for Political Parties and Prevention of Misuse of Religious Places Bill, 1987 by Shrimati	Basavarajeswari. The Constitution (Amendment) Bill, 1987 (Amendment of article 74, etc.) by Prof. Madhu Dandavate.	The Doctors and Engineers (Banning of Migration to Foreign Countries) Bill, 1987 by Shrimati Basavarajeswari.	The Declaration and Public Scrutiny of Assets of Citizens Bill, 1987 by Shri Thempan Thomas.	The Constitution (Amendment) Bill, 1987 (Amendment of article 78) by Shri Santaram Naik.	The Prevention of Communal Riots Bill, 1987 by Shri H.N. Nanje Gowda.
-	10.	Ξ΄	12.	13.	±	13.

Pending.	Pending	Pending	Pending	Pending	Pending
1	1	1 :	1,	ı	ı
1	1	1	1	; I	l .
! !	0-04 minutes taken on introduction of Bills at S. Nos.	ļ	1	1 1	I
t	1	1	1	įI	ļ,
1	1	1	ł	, (ı
14-8-1987	14-8-1987	28-8-1987	28.8-1987	28-8-1987	28-8-1987
The Taking Over of of Religious Places and Banning of Schools/ Universities Set Up on Communal Lines Bill, 1987 by Shri H,N. Nanje Gowda.	The Public. Financial Institutions (Obligation as to fidelity and Secrecy) Amendment Bill, 1987 by Shri V. Sobhanadreeswara Rao.		The Constitution (Amendment) Bill, 1987 (Amendment of article 78) by Shri Mullappally Rama- Chandran.	The Citizens (Identity Card) Bill, 1987 by Shri Shantaram Naik.	The Constitution (Amendment) Bill, 1987 (Amendment of Part VI, etc.) by Shri N. Venkata Ratnam
	72	<u>.</u>	<u>.</u>	<u>,</u> 8	. .

_	a	m		8	•	7	•	•
1				3	H W			
ដ	The Constitution (Amendment) Bill, 1987 (Amandment of Seventh Schodus) by Shri Shantaram Naik.	28-5-1987	1	1	I	1	1	Pending
23.	The Advocates' Weffare Fund Bill, 1987, by Shri Somnath Rath,	28-8-1987	'	ı	1	1	1	Pending
7 7	The Indian Penal Code (Amend-mont) Bill, 1987 (Amendment of section 500, etc.) by Shri Shankar. ram Naik.	28-8-1987	1	1	0.04 minutes taken on introduc- tion of Bills at S. Not.	1	1	Pending
23.	The Constitution (Amendment) Bill, 1985 (Amendment of orticle 244, etc.) by Shri Pipus Tiraky.	10-5-1985 (Earlier Session)	1	28-8-1987 (considera- tion)	0.54	NI	NIE	Discussion on the motion for consideration not concluded. Pending.

SUMMARY

1.	Bills pending at the end of the first Part of Eighth Session.		•••	212
2.	Bills introduced.	,	•••	21
3.	Bills-motion for introduction negatived.		•••	NIL
4.	Bills discussed.		•••	3
5.	Bills withdrawn.		•••	3
6.	Bills negatived.		•••	NIL
7.	Bills removed from the Register of Pending Bills,		•••	1
8.	Bills part-discussed.		•••	1
9.	Bills pending at the end of the second Part of the session vide para No. 1854 Bulletin-Part II, dated 10.9.1987.		•••	229

4. CALLING ATTENTION

				Time
Si.	Brief Subject	Name of Member who called the attention	Minister Minister date of statement	taken H. M.
-	2		4	~
.	Situation arising out of the continued strike by junior engineers of the Central Public Works Department all	Shri Ajoy Biswas	Smt. Mohsina Kidwai 7-8-1987	0 51
6	over the country and to essay the by the Government to resolve the issues involved amicably. Situation arising out of closure and lock out in large number of jute mills in West Bengal and the measures	Shri Harish Rawat	Shri Ram Niwas Mirdha	1 22
eri ●	taken by the Government to resolve the crisis facing the industry. Devastaling floods in Assam, Bihar, West Bengal and other parts of the country resulting in immense loss of life and property and the remedial measures taken by the Government in that regard.	I	ļ	I

Situation arising out of the strike by university and college teachers all over the country and the steps taken by the Government to settle the matter amicably.	Shri Somnath Chatterjoe	Shri P. V. Narasimha Rao 13-8-1987	-
Reported attempt by the management of Delhi Cloth Mills to close down its textile mill at Bara Hindu Rao, Delhi and the steps taken by the Government to avert the closure.	Shri Suresh Kurup	Shri P.A. Sangma 19-8-1987	0 53

•As decided in the House on 12,8,1987 Calling Attention was converted into a discussion under rule 193 which was taken up on 17th August, 1987. The discussion was resumed and concluded on 24th August, 1987.

5. DIVISIONS

No. of divisions held ... 5

6. FINANCIAL BUSINESS

Subject	Date of presentation	Date of discussion	Time
	(i) General Budget		
Surplementary Demands for Grants in respect of Budget (General) for 1987-88	21.8.87	25.8.87	H M
Supplementary Demand for Grant in respect of the Budget (Punjab) for 1987-88	(ii) Budget in respect of State of Punjab 10.8.87	24.8.87	1 13

7. LEAVE OF ABSENCE

SI. No.	Name of Member	Period for which leave granted	Date when leave granted
1.	Shri S. S. Ramasamy Padayachi	10th March to 7th May, 1987	
2.	Shri Udaisingrao Gaikwad	26th March to 12th May, 1987	
3.	Dr. A. Kalanidhi	27th July to 28th August, 1987	18-8-1987
4.	Shri K.V. Shankara Gowda	27th July to 18th August, 1987	
5.	Shri Jujhar Singh	7th August to 21st August, 1987	

8. MOTIONS

(f) Motions under Rule 191

Remarks	Adopted as amended	Adopted
Ministry/ Department concerned	Defence	Defence
Time taken	H. M.	0.03
Date(s) of discussion	29.7.87 30.7.87 3.8.87 4.8.87 6.8.87	18.8.87
Name of Member who moved	Sbri K.C. Pant	Shri Bhagwat Jha Azad
Motion under rule	161	<u> </u>
Brief Subject	Appointment of a Joint Committee to enquire into the issues arising from the Repart of the Swedish National Audit Bureau on the Bofors contract.	Welcoming of the efforts made by the Government of India in cooperation with the Swedish Government to ascertain the facts relating to payments mentioned in the report of the Swedish National Audit Bureau.
S. S.	÷	6

(ii) Motions under Rule 388 for suspension of Rules

żż	Subject	Member who moved	Date on which motion moved	Time taken	Remarks
				H, M.	
-	Suspension of Rule 32 relating to the Question Hour	Prof. Madhu Dandavate	28.7.87	6.35	Adopted
~	Suspension of Rule 32 of the Rules of Procedure and Conduct of Business in Lok Sabba relating to the Question Hour.	Shri H.K.L. Bhagat	29,7.87	0.01	Adopted
မှ	Suspension of Rule 26 so as to allow sitting of the House beyond 7 P.M. today (21.8.87) to transact Private Members' Business.	Prof Madhu Dandavate	21.8 87	0.14	Result of voting could not be announced as there was no quorum.
≠	Suspension of proviso to Rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Representation of the People (Second Amendment) Bill, 1987 in as much as it is dependent upon the Constitution (Fifty-eighth Amendment) Bill, 1987.	Shri Buta Singh	27.8.87	0.01	Adopted

(iii) Motion under Ruie 374 for suspension of Member

Brief Subject	Name of Member who moved	Date on which moved	Time taken	Remarks
Suspension of Shri Ajoy Biswas from the remaining part of the 2nd part of 8th Session of 8th Lok Sabba.	Shri H.K.L, Bhagat	29-7-87	Н М	Adopted
(4)	(iv) Motion re : revocation of suspension of Member	suspension of Member		
Brief Subject	Name of Member who moved	Date on which moved	Timo taken	Remarks
Revocation of suspension of Shri Ajoy Biswas with immediate effect.	Shri H.K.L. Bhagat	30-7-87	H W	Adopted

9. OATH OR AFFIRMATION

\$1. No.	Name of Member	Constituency	Oath/ Affirmation	Language in which oath/ affirmation made	Date of taking oath/affirmation
1.	Shri Hardwari Lal	Rohtak- Haryana	Oath	English	27-7-1987
2.	Shri Ram Narain Singh	Bhiwani- Haryana	Oath	Hindi	29-7-1987

10. OBITUARY REFERENCES

SI. No.	Name	Date of death		Date on which obituary reference made	Tin tak	
1	2	3		4		5
					H,	M.
1.	Shri Charan Singh (Sitting Member)	29-5-87				
2.	Shri Banshi Das Dhanagar (Member, Second Lok Sabha)	18-4-87				
3.	Shri Paidi Lakshmayya (Member First Lok Sabha)	28-4-87				
4.	Shri Ganesh Sadashiv Altekar (Member, First Lok Sabha	15-5-87				
5.	Shri R. Achuthan (Member, Third Lok Sabha	9-6-87 a)				
	Sardar Mangal Singh (Member, Central Legislativ Assembly.)	20-6-87 ve	}	27-7-87	0	41
7.	Prof. Nibaran Chance Laskar (Member, Second Lok Sabi	25-6-87				
8.	Shri P. Parthasarathy (Member, Seventh Lok Sab	4-7-87 ha)				
9.	Shri Dwarka Das Mantri (Member, Third Lok Sabha	11.7.87				
10.	Shri Dhanna Singh Gulshan (Member, Sixth Lok Sabha)					
11.	Shri Brijlal Verma (Member, Sixth Lok Sabha)	19.7.87)				

1	2	3		4		5
12.	Shri Lila Dhar Asthana (Member, Second Lok Sabha	28-6 -87]		н.	M.
13.	Shri H. Ajmal Khan (Member, Fourth Lok Sabha	9-7-87 a)	}	7-8-87	0	03
14.	Shri Mathura Prasad Mishra (Member, Third Lok Sabha)	17-7-87	j			
15.	Shri Krishna Dev Tripathy (Member, Fourth Lok Sabha	31-7-87 a)	Ĵ	28-8-87	0	04
16.	Shri K.K. Shetty (Member, Fifth Lok Sabha)	15-8-87	5	20-0-07	·	-

11. PAPERS LAID ON THE TABLE

(i)	By Government	•••	664
(ii)	By Private Member	•••	3

12. PETITIONS

Presented by member ... two

13. PRIVILEGE MATTERS

Decision of the House	9	The Speaker observed that since the former Minister (Shri Arun Singh) was a member of Rajya Sabha, a question of privilege against him could be dealt with only by that House in accordance with the procedure laid down in the Report of the Joint Sitting of the Committees of Privileges of Lok Sabha and Rajya Sabha. Accordingly be would refer the matter to the Deputy Chairman, Rajya Sabha, for such action as she might consider necessary and proper.
28	s	M 90
Time		ш о
Date on which matter brought before the House	4	17-8-1987
Name of the member who raised the matter	· e	Shri Somnath Chatterjee
Brief Subject	2	1. Question of privilege against the then Minister of State in the Department of Defence, Research and Development in the Ministry of Defence (Shri Arun Singh) for allegedly deliberately and knowingly misleading the House while making a Statement in the House on 15th April, 1987.
S S	-	-

•	(i) The Speaker observed that he had found out from the record that the impugned statement was actually made by Shri Amal Datta and that he should apologize to the House for misrepresenting the facts.	(ii) Shri Amal Datta express- ed his regrets in the House and the matter was treated as closed.	
	Speaker ad foun d that nent wa hri Ama hould a	Shri Am ed his House was trea	
	The Spee he had f record statement by Shri , he shoule House	€	
	. €		
~	н м 0 02	0 01	
	ш о	£	
•	20.8.1987	21-8-1987	
æ	Shri Shantaram Naik		
7	Question of stivilies against Shri Amal Datts, MP, for allogodly making a misleading statement in the House on 19th August, 1967, during Question Hour.		
-	7		
	1		•

14. QUESTIONS

(1) Starred Questions

- (a) Number of questions put down in Question Lists for oral answered.
- (b) Number of questions orally answers.

136

(ii) Short Notice Questions

(a) Number of questions put down in Short Notice Question Lists.

Nil

(b) Number of Short Notice Questions orally answered.

Nil

(III) Unstarred Questions

Number of questions for which written answers were laid including those rut down for oral answers but not reached for oral answers.

****5783**

^{*} Includes 20 Starred Questions withdrawn/postponed/deleted/transferred from one Ministry to another.

^{**} Includes 109 Unstarred Questions withdrawn/postponed/deleted/ transferred from one Ministry to another.

(by) Half-an-Hour Discussion arising out of answers to Questions

(1	l
Mis.	4	5	70	03		
Time laken Hrs. Mis.	0		-	-		
Ministry/ Department		Labour	Industry	Programme	Implementation	
Date		12.8-87	14-8-87	24-8-87		
Name of the Member who raised the		Shri Dal Chander Jain	Dr Datta Samant		Shri Shantaram Naik	
Brief Subject		Reed: workers		Sick Industrial Units	Intensive Monitoring System	for 20-Point Programme.
S. S.		-	:		3.	

15. RESIGNATION BY MEMBER

Name Name		State	Constituency	Date from which resignation took effect	Date of team of notification in Gazette/publication in Bulletin	Date of announcement in the House	Remarks
Spring	Shri Amitabh Bachchan	Uttar Pradesh	Allahabad	23-7-87	24-7-87	29-7-87	

16. RESOLUTIONS

(f) Satatutory Resolutions

j L		of Constitution/ Act	who moved	moving and discussion	l taken	Department concerned	
					H		
:	Aliange of the National Security (Amendment) Ordinance, 1987 (Ordinance, 1987 (Ordinance No. 3 of 1987).	123	Shri Amal Datta	19-8-87	3 40	Home Affairs	Negatived
~	Terrorist and Dis- ruptive Activities (Prevention) Ordi- nance, 1987 (Ordi- nance No. 2 of 1987).	123	Shri Saifuddin Chowdhary	24-8-87	£ 8	Home Affairs	Negatived

Discussed along with the motions for consideration of (i) the Terrorist and Disruptive Activities (Prevention) Bill, 1987 and (ii) the Punjab State Legislature (Delegation of Powers) Bill, 1987, as passed by Rajya Sabha, * Discussed along with the motion for consideration of the National Security (Amendment) Bill, 1987. *

(ii) Private Members' Resolution

Subject	Name of member who moved	Date(s) of moving and discussion	Time	Ministry/ Department	Remarks
			Н		
Measures for upliftment of	Shri Dileep Singh	16-4-1987	80 \$	Welfare	Discussion
	Buuria	30-4-1987	(exclading		not
		(First Part	2 hours and		concluded
		of Eighth	35 minutes		
		Session)	taken during		
		7-8-1987	First Part		
		21-8-1987	of Eighth		
ð. 1			Session)		

17. SITTINGS OF LOK SABHA

SI. No.	Subject	Date	Remarks
1,	Cancillation of sitting of Lok Sabha on Wednesday, the 5th August, 1987.	4-8-1987	On account of Idu'z Zuha the sitting of Lok Sabha was can-
2.	Fixation of sitting of Lok Sabha on Thursday, the 6th August, 1987.	4-8-1 9 87 }	celled on 5-8- 1987 and in lieu thereof the House sat on 6-8-1987.

18. SHORT DURATION DISCUSSIONS (RULE 193)

જે જું	Subject	Under	Name of members who raised the discussion	Date(s) of discussion	Time taken	Ministry/ Department concerned	Remarks
-	2	3	4	85	9	7	∞
-	Statement made by the Minister of Agriculture in the Houre on 30-7-1987 regarding drought situation in the country.	193	Shri Indrajit Gupta	10-8-87 11-8-87 12-8-87 13-8-87 14-8-87	H. M. 16 - 31	Agriculture	
4.	Statement made by the Prime Minister in the House on 30-7-1987 regarding the Indo-Sri Lanka Agreement to establish peace and normalcy in Sri Lanka	193	Shri K.P. Unnikrishnan	11-8-87	5.43	External Affairs	
ri F	Situation arising out of the devastating floods in Assam, Bihar, West Bengal and other parts of the country resulting in immense loss of life and property and the remedial measures taken by the Government in the country of the country in the country of the country in the country of the country in the coun	661	Smt, Kishori Zinha	13-8-87 25-8-87	. 33	Water Resources	15

*As decided by the House, Calling Attention converted into discussion under rule 193

Į

5	H M	Shri Balwant Singh 18-8-87 10 • 11 Home Affairs 20-8-87 21-8-87	Shri Balwant Siagh 26-8-87 4 . 00 Finance Ramoowalia 28-8-87	Prof. Madhu 26-8-7 5.42 Defença Dandavate
٣		193	193	193
N,		4. Communal disturbances in various parts of the country.	Continuing price rise in the country.	Aanouncement by the Chief Public Prosecutor of Sweden regarding inquiry into the alloged bribes paid by Bofors in the Howitzer deal.
-		-	vi)	ė

19. SPEAKER/DEPUTY SPEAKER/CHAIRMAN

Reference

Subject	By whom	Date
Reference to the 42nd Anniversary of bombing of Hiroshima and homage to the victims of the first atomic bomb explosion.	Speaker	6-8-1987

20. STATEMENTS

(i) Suo-motu statements made/laid by Ministers under Rule 372

SI. No.	Subject	Name of the Minister	Date	Time taken
1	2	3	4	5
1.	Assault on the Prime Minister in Colombo while	Shri K.C. Pant	30,7,87	H.M. 0.06
	inspecting a guard of hon- our before his departure to India.			
2.	Incidents which took place in New Delhi on 30th July, 1987.	Shri Buta Singh	30.7.87	0.04
3.	Drought situation in the country.	Shri G.S. Dhillon	30.7.87	0.10
4.	Accidents to train Nos. 21 Hyderabad-Hazrat Nizamuddin Express near Manchiryal station of so- uth Central Railway on 9th July, 1987 and 316 Batharwa-Rampurhert Pas- senger on 27th July, 1986 on the Eastern Railway.	Shri Madhavrao Scindia	30.7.87	0.05
* 5.	Machinery for ensuring safeguards for Scheduled Castes and Scheduled Tribes.	Dr. Rajendra Kumari Bajpat	30.7.87	20.0
6.	Further information regarding the assault on the Prime Ministerin Colombo on 30th July, 1987.	Shri P. Chidam- baram	30,7.87	0.03

Minister also laid on the Table a copy of the detailed statement connected therewith.

1	2	. 3	.	5
				Н. М.
7.	Indo-Sri Lanka Agreement to establish peace and nor- malcy in Sri Lanka.	Shri Rajiv Gandhi	30.7.87	0.12
8.	Government Business for the week commencing the 3rd August, 1987.	Smt. Sheila Dikshit	31,7,87	0.17
9.	Progress in the implementa- tion of the Indo-Sri Lanka Agreement to establish peace and normalcy in Sri Lanka.	Shri K. Natwar Singh	6.8.87	0.06
** 10.	Setting up of a National Equity Fund.	Shri Narayan Datt Tiwari	7.8.87	0.02
11.	Government Business for the week commencing Mon- day, the 10th August, 1987.	Smt, Sheila Dikshit	7.8.87	0.15
12.	National policy on Child Labour.	Shri P.A. Sangma	12.8.87	0.04
13.	Technology Upgradation Scheme,	Shri Narayan Datt Tiwari	13.8.87	0.02
% 14.	Constitution of a National Commission on rural labour.	Shri P.A. Sangma	13,8.87	0.01
15.	Government Business for the week Commencing the 17th August, 1987	Smt. Sheila Dikahit	14.8,87	0.12
16.	Government Business for the week commencing the 24th August, 1987.	Shri H.K.L. Bhagat	21.8.87	0.18

^{**} Minister also laid on the Table a copy of the National Equity Fund Scheme.

[@] Minister also laid on the Table a copy of the Scheme.

Minister also laid on the Table a copy of Resolution No. U-24012/1/87-RW dated the 11th August, 1987 constituting a National Commission on Rural Labour.

1	2	3	4	5
				н. м.
17.	Allocation of a mine site to India in the Central Indian Ocean by the Pre- paratory Commission of the International Seabed Authority.	Shri Rajiv Gandhi	26.8,87	0.03
18,	Procurement Prices for Paddy and Kharif coarse cereals for 1987-88 season.	Shri G.S. Dhillon	27.8.87	0.01
19,	Findings of Failure Analysis Committee constituted to enquire into the cause of failure of the first Augmented Satellite Launch Vehicle (ASLV D1) on 24 March, 1987.	Shri K.R. Naray- anan	28.8.87	0.02

(II) Matters Under Rule 377

(a) Details of matters raised

SI. No.	Subject	Name of member who raised the matter.	Date	Time taken
1	2	3	4	5
				Н. м.
1.	Need to attach more bogies to Vaishali Express, reschedule its time of arri- val at New Delhi and also introduce an additional train on the route.	Dr. Chander Shekh Traipathi		
2.	Need to lift ban on the filling up of existing vacancies and creation of new posts particularly in the departments of Posts and Telecommunications.	Prof. Narain Chand Parashar		
3.	Need to revert to the six day week.	Shri Sriballav Panigrahi	30.7.87	0.08
4.	Need to include Maithili language in the Eighth Schedule of the Constitu- tion.	Dr. G.S. Rajhans		
5.	Need to formulate a National Policy to deal with Indians settled abroad.	Prof. Nirmala Kumari Shakta- wat		
6.	Need to request Govern- ment of Uttar Pradesh to constitute an Education Commission for recruit- ment of teachers for hilly areas.	Shri Harish Rawat		

1	2	3	4	5
7.	Need for effective steps to control the land erosion by the rivers in Chambal region of Madhya Pra- desh.	Shri Kammodilal Jatav		Н. М
8.	Need to survey the tribal areas of Nasik district for a permanent solution of water problem and for the improvement of standard of tribals.	Shri S.S. Bhoye		
9.	Need to provide more trains to and from Orissa.	Shri Braja Mohan Mohanty		
10.	Need to help the Beedi workers in Madhya Pra- desh by enhancing grants for construction of Houses and purchase of land.	Shri K.N. Pradhan	3-8-87	0 12
	Need to set up a railway station at Epurupalam in Prakasham district of Andhra Pradesh.	Shri C. Sambu		
12.	Need to trke-over Visves- varaya Iron and Steel Ltd. Bhadravathi (Karnataka) by SAIL.	Shri V.S. Krishna Iyer		
13.	Need to provide more edible oil (Palmolein) to Maharashtra.	Shri Sharad Dighe		
14.	Need to re-consider the jurisdiction of the new Sambalpur Railway Division.	Shri Sriballav Panigrahi		
15.	Need to establish indus- tries in Saran division of North Bihar for its development.	Shri Krishan Pratap Singh		

1	2	3	4	5
16.	Need to set up another plant at Haiderpur to provide sufficient drinking water to the people of Delhi.	Shri Bharat Singh	1	н. м.
17.	Need to take necessary steps to check the brain drain from the country.	Shri Jagdish Awasthi		
18.	Need to increase the frequency of Kerala Express to six days a week.	Shri V.S. Vijayaraghavan		
19.	Need for financial assistance to the Government of Bthar for establishing industries in Purnea district to check people from migrating to other States.	Smt. Madhuri Singh	4-8-87	0 09
20.	Need for immediate financial assistance to Tamil Nadu Government for completion of 'Palar River bed' scheme to meet the water scarcity in Madras,	Shri P. Kolandaivelu		
21.	Need to give carly clearance to Punpun Dargah scheme and Mohane Dam scheme to save Jahanabad and Patna districts from floods and drought.	Shri Ramashray Prasad Singh		
22.	Need for effective consti- tutional steps to satisfy the people of hill areas of Uttar Pradesh who are demanding separate State, like the people of Darjeeling.	Shri Harish Rawat		

1	2	3	4	5
23.	Non-availability of text books as per new syllabus.	Shri Mohan Lal Jhikram		н. м.
24.	Need to telecast Sindhi programmes on channel one instead of channel two on Bombay Door- darshan.	Shri S.G. Gholap		
25.	Need for immediate clea- rance to the Bawanthadi Irrigation Project.	Shri Keshavrao Pardhi		
26.	Need to take effective measures to root out corruption.	Shri Anadi Charan Das	6-8-87	0 10
27.	Need to set up rubber based industries in Kanya Kumari.	Shri N. Dennis		
28.	Need to start industry in Tirupati.	Dr. Chinta Mohan		
29.	Need to convert Bittra- gunta locoshed into an Electric Loco P.O.H. shed.	Shri B.N. Reddy		
30.	Need to reopen the Ashok Paper Mills, Darbhanga.	Dr. G.S. Rajhana		
31.	Need to set up a Thermal Power Plant in Kerala at an early date to meet the power crisis.	Shri K. Kunjambu		
32.	Need to provide facilities for telecasting Kannada programmes for Mysore, Coorg and South Kanara districts,	Shri V. Sreenivasa Prasad		

1	2	3	4	5
33.	Need for immediate steps to increase the power supply to Delhi.	Shri Bharat Singh		н. м.
34.	Need to lift the ban on opening of new Post Offices.	Shri Sriballav Panigrahi	10-8-87	0 i2
34.	Need to explore the possi- bility of export of mangoes grown in Mithila region of Bihar.	Dr. G.S. Rejhans		
36.	Need to introduce a super- fast train between Puri and New Delhi.	Smt. Jayanti Patnaik		
37.	Need to provide financial assistance for putting in well bores for irrigation in Anantpur district of Andhra Pradesh.	Shri K. Ramachandra Reddy		
38.	Need to provide adequate funds for industrial deve- lopment of North Bengal.	Shri Ananda Pathak		
39.	Need to look into the over-invoicing of Rifampicin drug used for leprosy and T.B.	Shri Raj Kumar Rai		
40.	Need to lay railway line between Kashipur-Ram Nagar and Ram Nagar to Haldwani in Uttar Pradesh,	Shri Harish Rawat		
41.	Need to restore The land tothe Tribals and Harijans which was acquired by the Forest Department in Mirzapur district of Uttar Pradesh.	Shri Ram Pyare Panika		~

1	2	3	4		· 5
	.1			Н.	М.
42.	Need to look into the delay on the part of DDA in alloting plots to displaced persons in Chittaranjan Park area,	Dr. (Smt.) Phulrenu Guha	11-8-87	0	12
43.	Need to ensure implementation of provisions of Contract Labour (Regulation and Abolition) Act, 1970 by the Food Corporation of India, Madhya Pradesh.	Shri K.N. Pradhan			
44.	Need to stop the removal of Harijan families settled on both sides of Railway line between Raxaul and Birganj	Shri Ram Bahadur Singh			
45.	Need to bring the Nationalised Banks under the purview of the Committee on Public Undertakings.	Prof. Saifuddin Soz			
46.	Need to run a train between Gwalior and Mathura	Shri Kammodi Lai Jatav	}		
47.	Need to provide stoppage of Mahalaxmi, Kittur and Gol Gumbaz Express Trains at Karjagi in Karn- ataka.	Shrì G.S. Basavarajo			
48.	Need to amond Indian Penal Code, Code of Cri- minal Procedure and Indian Evidence Act to pro- vide punishment for anti- social elements for throw- ing acid on people.	Shri Ajay Mushran			·

1	2	3	4	5
49.	Need to write off the 10 year old loans given to landless and small farmers,	Shri Umakant Mishra	12-8-87	H. M.
50.	Need to establish a centre at Vijayawada for holding UPSC examinations.	Shri V. Sobhanadree- swara Rao		
51.	Need to take effective measures to contain the prices of edible oils, ghee, milk, bread and otherr consumer articles.	Shri Mohd, Mehfooz Ali Khan		
52.	Need to set up a T.V. relay Contre either at Elai- giri Hills or Javadu Hills— North Arcot district.	Shri A, Jayamohan	j	
5 3.	Need for a long term plan to control floods in North Bihar.	Prof. Chandrabhanu Devi		
54.	Need to start work on the proposed Hasanpur-Sakri and Darbhanga-Samasti- pur railway lines,	Shri Ram Bhagat Paswan		
55.	Need to direct Madhya Pradesh Government to ensure that teachers of aided schools are paid sal- ary as per the prescribed scales.	Shri Mohanlal Jhik- ram		
56.	Lathi charge by the police on the demonstrators of Janata Party near Akash- wani Bhawan on 10th August, 1987 protesting against partisan use of TV and AIR.	Prof. Madhu Danda- vate		

1	2	3	4	5
57.	Need to ensure smooth flow of vehicular traffic to Zoji-La on the Srinagar Leh highway.	Shri P. Namgyal		Н. М.
58.	Need to direct Food Corporetion of India to construct a godown in Khalilabad tehsil of Basti district in Uttar Pradesh to save the wheat etc. from destruction.	Shri Chander Shekhar Tripathi	13-8-87	0 16
59.	Need to instal Electronic Equipment in the new telephone exchange at Nanded.	Shri Ashok Chavan		
60.	Need to expedite clearance to the Karatia-Nagartala Basin drainage scheme pending with Ganga Flood Control Commission.	Shri Sanat Kumar Mandal		
61.	Need to ensure that far- mers of Northern India get the declared support price for their produce damaged in the rains of May, 1987.	Shri Balwant Singh Ramoowal <u>ia</u>		
62.	Need to release funds for the Vidya Sagar Univer- sity Midnapur to enable it to open more depratments and admit more students.	Smt. Geeta Mukherjee		
63.	Need to educate people in fire-fighting methods and to intoduce latest fire- fighting devices.	Shri Satyendra Narain Sinha		
64.	Need to ensure implementation of sections 51, 52 and 53 of the Factories Act in BHEL, Bhopal.	Shri K,N, Pradhan		

1	2	3	4	5
65.	Need for a planned approach towards eradication of poverty.	Shri Jagannath Patnaik		н. м.
66.	Need to amend the Scheduled Castes and Scheduled Tribes Order.	Shri K. Kunjambu	17-8-87	0 10
67.	Need to change the timings of Godavari Express and also introduce a new train from Kakinada to Hyderabad.	Shri T. Gopala Krishna		
68.	Need to establish STD facility at Vakathnam Telephone exchange in Karala,	Shri Suresh Kurup		
69.	Need to include certain projects in the Eighth five Year plan to provide drin- king water to Barmer, Jai salmer and Jodhpur from Indira Gandhi Canal,	Shri Virdhi Chander Jain		
70.	Need to inspire the people to donate body organs, particularly kidneys.	Smt. Kishori Sinha		
71.	Need to revise orders for exemption of excise duty on LDPE coated/laminated cotton fabrics and HDPE woven fabrics,	Shri Vishnu Modi		
72.	Need to pay remunerative price to farmers for their produce,	Dr. (Smt.) Phulrenu Guha	1	
73.	Need to lay a new brad gauge railway line from Lanka to Silcher in Cachar district.	Shri Sudarshan Das		

1	2	3	4	5 t
		-		н. м.
growing the functi	in the country	Shri Hafiz Mohd. Siddiq	·	
75. Need to d Port, Tan	levelop Colachal nil Nadu.	Shri N. Dennis	18-8-87	0 16
funds for of bridg	rovide adequate the construction es over rivers and Luhit.	Shri Gokul Saikia		
77. Need to marriages	bah contract in Gujarat	Dr. Datta Samant		
73. Need to screening foreign fil and violen	certificates to	Smt. Vyjayanthi- mala Bali		
79. Need to d (Bihar) resort.	evelop Devdhar as : a tourist	Smt. Manorama Singh	}	
clearance Power Bakreswa	give immediate to the Thermal Project at r in Birbhum West Bengal.	Shri Somnath Chatterjee		
on the sys	an early decision stem of commis- Haldia Fertilizer	Kum. Mamta Banerjee		•
massive r exploring irrigation	potential in by channelizing	Shri Hussain Dalwai		

1	2	3	4	5
83.	Need to remove encroach- ments from the footpaths in front of New Delhi Railway Station.	Shri Chintaman i Jena		Н. М.
84.	Need to make announce- ment regarding bonus to Government employees immediately.	Shri Harish Rawat	19-8-87	0 09
85.	Need to provide funds to the Government of J&K to settle the claims of refu- gees who migrated from Pakistan occupied areas of J&K and from West Pakistan and to persuade the State Government to give them citizenship rights.	Shri Janak Raj Gupta		
86.	Need to provide houses to the weaker sections under the Indira Awas Yojna in Jahanabad area of Bihar.	Shri Ramashray Prasad Singh		
87.	Need to issue a comme- morative stamp in memory of Justice Mahadeb Gobind Ranade on the occasion of centenary of social con- ference,	Shri Sharad Dighe		
88.	Need for providing finan- cial assistance to dairies in Cooperative Sector to overcome milk shortage in the country	Shri Mahendra Singh		
89.	Need to amend Copy- right Act, 1957 to avoid plagiarism.	Shri Balkavi Bairagi	İ	The second second

1	2	3	4	5
90.	Need to open 'Navodaya Vidyalayas' in those districts of Madhya Pradesh which have large Scheduled Tribe population.	Shri Manku Ram Sodi		н. м.
91.	Need to increase the freedom fighters' pension.	Shri Uttam Rathod	20-8-87	0 13
92.	Need to introduce Vayu- doot service on Bhubane- shwar-Jharsuguda - Raipur sector.	Shri Sriballav Panigrahi	 	
93.	Need to relax rules relating to environmental protection in order to enable the Government to provide basic facilities to tribals living near Nelapattu bird sanctuary in Andhra Prådesh.	Dr. Chinta Mohan		
94.	Need to reduce the price of cotton yarn and also stop the export of yarn.	Shri P. Kolandaivėlu		
91.	Need to amend Andhra Pradesh Education Order, 1974 and Andhra Pradesh Public Employment Order, 1975 to give proper representation to the people of Telengana,	Shri C. Jan ge Reddy		
96.	Need to open more hospitals in Delhi.	Shri Hafiz Mohd. Siddiq)]	
97.	Need to ensure early payment of compensation to the cultivators whose land is acquired for development projects.	Shri Uttam Rathod		

1	2	3	4	5
98	. Need to review the policy of allotting the imported edible oils to Vanaspathi manufacturers.	Shri Anoop Chand Shah		н. м.
9 9.	Need to send a survey team to assess the damage caused by floods in Vaishali (Bihar),	Sint, Kishori Sinha		
100	Need to include the Chittoor district dairy in the National Milk Grid.	Shrimati N.P. Jhansi Lakshmi	24-8-87	0 16
101.	Need to introduce a direct super-fast train between Mangalore-Bombay Via- Hasan, Hubli, Niraj and Pune.	Shri V.S, Krishna Iyer		
102.	Need to invest more money in the village development programmes in Madhya Pradesh to contain the Naxalite activities.	Shri Mankuram Sodi		
103.	Need for the Central Government to finance the Gopalpur minor port in Orissa.	Shri Chintamani Jena		
104.	Need to open a Navodaya Vidyalaya in Lakhimpur- Khiri, Uttar Pradesh,	Smt. Usha Verma		
105.	Need to sanction a gas- based power station near Unao village of Datia District (Madhya Pradesh).	Shri Krishna Singh		
106.	Need to conduct a study into the extinction of rare species of flowers in the 'Valley of Flowers' in Chamoli District of Uttar Pradesh.	Shri Chandra Mohan Singh Negi		

1	2	3	4	5
107.	Need to direct Rajasthan Government to stop recovery of amount spent on projects by Government from farmers served by the Indira Gandhi Canal Project.	Shri Birbal		Н. М.
108.	Need to increase the quota of levy cement for Orissa.	Shri Sriballav Paoigrahi		
109.	Need to develop some rlaces in Kerala as tourist resorts.	Shri K. Mohandas	25-8-87	0 17
110.	Need to direct the Indian Banks Association to invite Pank Employees Federation of India for negotiatious for revision of wages.	Shri Basudeb Acharia		
111.	Need to set up industries in Phulbani district of Orissa.	Shri Radhakanta Digal		
112.	Resentment among the villagers of Delhi on acquisition of their land and houses.	Shri Bharat Singh		
113.	Need to take measures to check pollution of rivers.	Shri Mohanla) Jhikram		
114.	Need to provide kerosene and edible oil to Madhya Pradesh Government.	Shri K.N. Pradhan		
115.	Need for bifurcating the existing big districts into smaller ones for better administration.	Shri Ganga Ram		
116.	Need to exercise influence to bring and end to Iran- Iraq War.	Shri Aziz Qureshi		

1	2	3	4	5
117	Need to implement the multi-purpose project to channelise the water of Pindar rivar into Saryu, Gomti and Ramganga.	Shri Harish Rawat	26-8-87	H. M
118,	Need to ban poaching in Chilka Lake to protect wild life there,	Shri Braja Mohan Mohanty		
119.	Need to start a direct train between Visakhapatnam and Tirupati.	Shri T. Gopal Krishna		
120.	Need to improve the func- tioning of Brahmaputra Board and also to take decision on Master Plan of the Brahmaputra.	Shri Parag Chaliba		
121.	Steps to promote girls' education in Navodaya Schools.	Smt. Jayanti Patnaik		
122.	Need to abolish cess on handmade blankets.	Shri Akhtar Hasan] ,	
123.	Need to direct the State Government to discontinue 'Zero Budget' system.	Shri S.S. Bhoye		
124.	Need to discover new sports talent especially acrobats from among the circus artists to groom them as future sportsmen.	Shri Mullappally Ramachandran		
25.	Need to formulate a scheme to divert the Ganga Water flowing towards Unnao to Kanpur.	Shri Jagdish Awasthi		
26.	Steps to increase the production of pulses in the country.	Shri A. Jayamohan		

1	2	3	4	5
127.	Need to look into the inconvenience being experienced by passengers in trains running between North Bengal and Calcutta.	Shri Ananda Pathak	27-8-87	H. M. 0 10
128.	Need to provide financial assistance to the Government of Sikkim to meet the situation caused by flash floods in the State.	Smt. D.K. 3hirdir		
129.	Need to replace the exist- ing bridge with a new one at Khandwa on Itarsi- Bhusawal section of Cen- tral Railway,	Shri Kalicharan Sakargayam		
130.	Need to direct State Governments particularly Government of Madhya Pradesh to make more budgetary provisions for development of dairy in- dustry in the States.	Shri Mahendra Singh		
131.	Need to provide a halt at Bhajiput between Chilka and Khallikote Railway stations in Orissa.	Shri Somnath Rath		
132.	Need to provide financial assistance for overall development of Goa.	Shri Shantaram Naik		
133.	Need to review the policy regarding levying of charges for conferring lessee rights and peri- pheral charges by DDA.	Shri Jai Prakash Aggarwał		
134.	Need to lodge a protest to USA and Pakistan with regard to the setting up of a communication base at Gwadar Port in Pakistan.	Shri G.S. Basavaraju		

1	2	3	4		5
135	Need to clear medium and major projects in Orissa to meet drought and floods in the State.	Shri K.P. Singh Deo		Н,	M.
136	 Need to fix the purchase price of opium keeping in view the prevalent price in the open market and to announce the same imme- diately. 	Shri Balkavi Bairagi			
137	Need to stop import of launches and to purchase them from Indian manufacturers.	Shri K, Ramachandra Reddy.			
138.	Need to stop the involve- ment of private parties in designing and execution of defence projects.	Shri Ajit Kumar Saha	28-8-87	0 :	28
139.	Need to take remedial measures such as supply of pure drinking water to stop the spread of cholera in the Union Territory of Dadra and Nagar Haveli.	Shri Sitaram J. Gaveli			
140.	Need for effective steps by NAM for ending Iran- Iraq war.	Shri Balwant Singh Ramoowalia			
141,	Need for Central Govern- ment to take a policy decision regarding aboli- tion of sales tax all over the country,	Shri Kammodi Lal Jatav	i ! !		
142.	Need to sanction lift irri- gation projects on rivers Ken Midhasan, Patne etc. in Panna Disttrict of Madhya Pradesh.	Shri Dal Chander Jain			

1	2	3	4		5
				H.	M.
143.	Need to write of Agricul- ture Tax as well as the loan instalments of IRDP from the farmers of South Arcot District in Tamil Nadu.	Dr. P. Valial Peruman			
144.	Construction of Bilaspur- Mungeli-Mandla-Jabalpur Railway line to connect Raipur.	Dr Prabhat Kumar Mishra			
145.	Need to bring legislation to levy tax on consign- ment of goods taking place in the course of inter-state trade and com- merce.	Shri Ramnarain Singh			
146.	Need to settle the demands of University and College Teachers.	Prof. Narain Chand Parashar			
147.	Need to finalise the report of Journalists Wage Board at an early date.	Shri Saifuddin Choudhary	J.		

(b) Position Regarding Receipt of Replies from Ministers eoncerned as on 27-10-1987

Total number of matters raised	Progress of replies sent to the Members and copies thereof endorsed to Lok Sabha Secretariat	Percentage of replies sent to the Members by the Ministers
1	2	3
	First Session (15th January, 1985 to 30th January, 19	85)
61	53	86.9%
	Second Session (13th March, 1985 to 20th May, 98	5)
351	307	87.5%
	Third Session (23rd July, 1985 to 29th August, 1985	5)
158	127	80.3%
(18	Fourth Session 3th November, 1985 to 20th December, 1	985)
150	122	81%
	Fifth Session (20th February, 1986 to 8th May, 1986)
330	25 າ	77.5%
	Sixth Session (17th July 1986 to 22nd August, 1986)	
149	120	8v. %
(4	Seventh Session Ath November, 1986 to 9th December, 198	36)
178	133	74.7%
	(Eighth Session (Ist Part) (23rd Feb-uary, 1987 to 12th May 1987	')
341	247	72.4%

21. STATEMENT SHOWING TIME TAKEN ON VARIOUS KINDS OF BUSINESS

Business		Time taken		Percentage the total taken	
		н	M		
	RNMENT MOTIONS	0	05	-	-
BILLS					
(a)	Government Bilis	*32	56	21	•
(ხ)	Private Members' Bills	7	27	4	.9
BUDGE	гѕ				
<u>(a)</u>	General Budget	3	16	2	.1
(b)	Budget in respect of State	_			
	of Punjab	1	13	0	.8
CALLIN	G ATTENTION NOTICES (Rule 197)	3	07	2	.0
DISCUS	SIONS				
(a)	Half-an-Hour Discussions (Rule 55)	2	51	1	.9
(b)	Short Duration Discussions (Rule 193)	46	40	30	.7
MATTE	RS UNDER RULE 377	3	37	2	.4
MOTION	NS				
(a)	Motions under rule 191	11	53	7	.8
(b)	Motions under rule 388	0	51	0	.6
OUESTI	ONS	20	15	13	.3
RESOLU			••		
(a)	Statutory Resolutions	•			
(b)	Private Members' Resolutions	5	08	3	.4
STATEM	IENTS (Rule 372)	2	05	1	4
OTHER Pap	MATTERS such as Oath or Affirmation, ers laid on the Table, Obituary References, Questions of Privilege, Points of the Personal Explanations etc.	10	42	7.	.0
		152	06	100.	.0

^{*} Joint discussion took place on certain Statutory Resolutions [vids statement No. 16 (i) Sl. Nos. 1 and 2] and Motions for consideration of the connected Government Bills [vide statement No. 3 (i) Sl. Nos. 5 and 14]. Time taken on joint discussion has been shown under Government Bills.

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